



National Company Law Tribunal
Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003
Weekly Registry Defect List Dated 03.09.2026 to 10.09.2026
PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

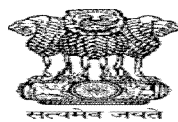
****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/31/2026	710102074052026	DH LAND HOLDING PRIVATE LIMITED VS	9/3/2026	**No. of Objections:** 1. **Bookmarking and Index are mandatory**, along with proper pagination. Kindly ensure that the PDF is properly bookmarked with pagination as per the Index. 2. Kindly **add all Petitioner details in the online portal** as mentioned in the Memo of Parties and ensure that the memo of party mentioned in the pdf and online portal are identical. 3. **Petitioner's signature and Counsel's signature are missing on the Index page.** Kindly affix the required signatures. 4. **Petitioner's and Counsel's signatures are missing** on the last page of the **Notice of Admission, Synopsis, and Petition**. Kindly affix the required signatures. 5. **Signatures are missing on every page of the Petition.** Kindly ensure that all pages of the Petition are duly signed. 6. **Affidavit, Scheme, First Motion Order, Accounting Treatment under Section 133, and Vakalatnama** are missing in the PDF. Kindly attach all the required documents.
2	9/1/2026	710102074632026	CATALYST TRUSTEESHIP LIMITED VS KNS INFRACON PRIVATE LIMITED	9/3/2026	1. Pagination is missing in the Index. Kindly provide proper pagination in the Index. 2. Separate Indexes for **Volume 1, Volume 2, Volume 3, Volume 4, and Volume 5** are missing. Kindly provide a separate Index for each volume. 3. Page numbering is missing in the bookmarks. Kindly ensure that the bookmarking is done with proper page numbering as per the Index. 4. Page Nos. **275 and 277** require an **English translated copy**. While providing the english translated copies please mention the corresponding Hindi page Number. 5. Page Nos. **586 and 587** are not clear. Kindly upload clear and legible copies. 6. **Rs. 25/- welfare fee and Rs. 3/- court fee** are missing in the Vakalatnama. Kindly affix the required welfare fee and court fee.
3	9/3/2026	710102075132026	RAJEEV CHAUDHARY VS EMCIP1 INFRASTRUCTURES PRIVATE LIMITED	9/3/2026	1. case type wrong in pdf. 2. due payment section 56. 3. MOA and AOA not clear. 4. BR missing. 5. page no. 88,89 are wrong adjust. 6. pagination incomplete in index. 7. page no. 64,65,80,95 to 97,105,106,110 are not clear.
4	9/2/2026	710102074782026	RAJEEV CHAUDHARY VS EMCIP1 INFRASTRUCTURES PRIVATE LIMITED	9/3/2026	1. All documets merge in one pdf. 2. memo of parties missing. 3. case type wrong mention in index (point 1) kindly mention Company Appeal. 4. briefsynopsis missing. 5. List of date and evnets missing.
5	9/3/2026	710102075122026	RAJEEV CHAUDHARY VS EMCIP1 INFRASTRUCTURES PRIVATE LIMITED	9/3/2026	**No. of Objections:** 1. Kindly **add all Applicants in the online portal** as mentioned in the Memo of Parties. 2. Kindly **remove the duplicate pagination** appearing in the PDF. 3. **Notarization is missing in the Affidavit.** Kindly provide tl duly notarized Affidavit. 4. Page Nos. **86, 87, and 88** are not clear. Kindly upload clear and legible copies. 5. **MOA and AOA of TARGET CRAFTS PRIVATE LIMITED** are missing. Kindly attach the same. 6. **Date is missing in the Vakalatnama.** Kindly mention the correct date. 7. The **welfare fee is not properly visible/affixed in the Vakalatnama.** Kindly ensure that the welfare fee is properly affixed and clearly visible. 8. **English translated copies have been provided; however, the corresponding Hindi page numbers are not mentioned on the translated copies.** Kindly mention the respective Hindi page number(s) on each translated copy for proper identification.

6	9/6/2026	710102075982026	AMSURE CONSULTANTS LIMITED VS EMCPI INFRASTRUCTURES PRIVATE LIMITED	9/7/2026	**No. of Objections:** 1. **Page numbering is missing in the bookmarks.** Kindly ensure that the bookmarks are provided with proper page numbering as per the Index. 2. **Separate Indexes for Volume 1 and Volume 2 are missing.** Kindly provide a separate Index for each volume. 3. **Signature and True Copy are missing on the Annexure pages.** Kindly affix the required **signature and True Copy on every Annexure page** .
7	9/5/2026	710102075842026	ASHWINI VASISHTHA VS INTERNATIONAL RECREATION AND AMUSEMENT LIMITED	9/9/2026	no of objection 1. kindly write contempt petition case type in pdf at the place of I.A. No. _____ of 20126 Write Contempt petition (IBC) ____ OF 2016 IN PDF where its applicable
8	9/3/2026	710102075382026	SOMANI VENTURES AND INNOVATION LIMITED VS LADDU GOPAL ONLINE SERVICES LIMITED	9/7/2026	1. bookmarking compulsory with page numbering. 2. counsel details missing in index and memo of parties page. 3. briefsynopsis missing. 4. List of date and events missing. 5. mention date of default in form 5 part 4. 6. page no. 56 are not clear. 7. page no. 67 are wrong adjust. 8. 25Rs welfare fee missing in vakalatnama.
9	9/7/2026	710102076152026	ADHIK INFRASTRUCTURALS PRIVATE LIMITED VS AELOUS ENTERPRISES PRIVATE LIMITED	9/8/2026	**No. of Objections:** 1. **Petitioners' Names:** Kindly add the names of **all Petitioners** on the online portal as mentioned in the Memo of Parties. 2. **Respondent's Name:** Kindly remove the **Respondent's name from the online portal ** , as no Respondent is mentioned in the Second Motion. Kindly ensure that the memo of party in both pdf and online portal is identical. 3. **Synopsis and List of Dates:** The **Synopsis and List of Dates are missing from the PDF ** . Kindly attach the same. 4. **Signature on Petition:** Signatures are missing on **every page of the Petition** . Kindly ensure that a pages are duly signed. 5. **Counsel's Signature:** The **Counsel's signature is missing on the last page of the Petition ** . Kindly affix the same. 6. **Case Type:** The case type is incorrectly mentioned on the online portal and in all volumes of the PDF. Kindly correct the case type to **CP(CAA)** wherever it appears on the online portal and in all volumes of the PDF and re-upload the corrected documents. 7. **True Copy Endorsement:** The **True Copy" endorsement and signature are missing on the Annexures ** in all volumes of the PDF. Kindly ensure that all Annexures are duly endorsed and signed. 8. **Unreadable Pages:** The following pages are not readable: **131, 133, 162, 432–446, 491–496, 501, 504, 542, 543, 545, 546–550, and 610–614** . Kindly provide clear and legible copies. 9. **Missing Pagination:** Pagination is missing between **Page Nos. 504 and 508 in Volume 3** . Kindly rectify the pagination accordingly. 10. **Double Pagination:** Double pagination appears at **Page Nos. 327–328 and 374–689** . Kindly remove the duplicate pagination and rectify the page numbering. 11. **Page Alignment:** Kindly correct the alignment of **Page Nos. 387, 391, and 541** . 12. **Scheme of Companies:** Kindly attach the **Scheme of all the Companies** in the PDF.
10	9/8/2026	710102076802026	RAJA NOVELTIES PRIVATE LIMITED VS REGISTRAR OF COMPANIES DELHI 1	9/9/2026	**No. of Objections:** 1. **Bookmarking is mandatory along with pagination.** Kindly ensure proper bookmarking is provided as per the Index, along with corresponding pagination. 2. **Case Type is incorrectly mentioned** in both the PDF and the online portal. Kindly correct the Case Type to **COMPANY APPEAL** wherever it appears in the PDF and online portal, and re-upload the corrected file. 3. **OCR is missing in the PDF.** Kindly ensure that OCR is provided on all pages. 4. Kindly ensure that the memo of parties mentioned in the pdf and online portal are identical 5. **Counsel's signatur and details are missing** on the last page of the Memo of Parties and in the Dates and Events. Kindly provide the same. Also ensure that the counsel details are provided in the Index with signature. 6. **True Copy stamp/signature is missing on the annexures.** Kindly ensure that all annexure pages are duly certified as True Copies. 7. **Pagination is missing in the PDF after Page No. 66.** Kindly provide proper pagination for all subsequent pages. 8. Kindly provide **typed copies of the unreadable pages** , particularly **Page Nos. 74 to 80 and 82** . 9. Kindly **remove the duplicate pagination from Page Nos 82 and 83** in the PDF. 10. Kindly **correct the alignment of Page Nos. 83 to 85** in the PDF. 11. **Proof of Service is missing.** Kindly provide the Proof of Service, including service upon ROC at the email ID **roc.delhi@mca.gov.in** , and upload the corrected Proof of Service. 12. The **signature of the Counsel/CS is missing on the Memorandum of Appearance on page 28** . Kindly provide the duly signed Power of Attorney.

11	9/8/2026	710102076482026	PUNJAB NATIONAL BANK VS SEWA CASTINGS PRIVATE LIMITED	9/9/2026	**No. of Objections:** 1. **Rs. 15 Welfare Fee is short in the Vakalatnama.** Kindly affix the requisite Welfare Fee. 2. **The Welfare Fee is not properly reflected in the Vakalatnama.** Kindly ensure that the Welfare Fee is duly affixed and clearly visible. 3. **Page numbering is missing in the Bookmarks.** Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. 4. **Jurisdiction is incorrect.** Kindly rectify the jurisdiction and ensure that the correct jurisdiction is mentioned in the PDF and online portal. The Master Data provided is of Mumbai. Please be advised if you want the matter to be registered in NCLT New Delhi kindly provide an undertaking in Annexure-II of NCLT Circular dated 12. 08.2026. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20ause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf Kindly annex the undertaking at the starting of the pdf giving the reason. 5. Kindly **remove the duplicate pagination** from the PDF. 6. **IRP Certificate is missing.** Kindly upload the IRP Certificate.
12	9/9/2026	710102076952026	PUNJAB NATIONAL BANK VS SEWA CASTINGS PRIVATE LIMITED	9/10/2026	**No. of Objections:** 1. The **Case Type and Year are incorrectly mentioned in the PDF**. Kindly correct the Case Type to ***"Company Appeal"*** wherever it appears in the PDF and re-upload the corrected documents. Kindly also ensure that the correct year is mentioned consistently throughout. 2. Kindly ensure that the memo of party mentioned in the pdf is identical in both pdf and online portal. 3. **Counsel's details are missing** from the Index and Memo of Parties wherever applicable in the PDF. Kindly provide the complete Counsel's details, including **Contact No. and Email ID**, and re-upload the corrected documents. 4. ***"True Copy" and signatures are missing** on Annexure Page Nos. **25 to 27, 29, 31, 36, 38, 40, 42, 44 to 46, 111, 113 and 115** in the PDF. Kindly affix the same on the respective pages. 5. **Pagination is missing on Page No. 110** in the PDF. Kindly provide proper pagination. 6. **Balance Sheet is missing in the PDF** Kindly annex/upload the Balance Sheet. 7. The **pagination in the bookmarking does not match the PDF**. Kindly rectify the bookmarking and ensure that the pagination accurately corresponds with the PDF. 8. **Proof of Service is missing.** Kindly provide the Proof of Service through the ROC's service email IDs **roc.delhi@mca.gov.in** and **roc.delhicentral@mca.gov.in**, as applicable, and upload the corrected Proof of Service.
13	9/9/2026	710102076862026	DH IMPEX LIMITED VS SEWA CASTINGS PRIVATE LIMITED	9/10/2026	**No. of Objections:** 1. Bookmarking is mandatory along with proper pagination in Volume 2. Kindly ensure that the bookmarking corresponds with the Index and page numbers. 2. Kindly mention the **Second Motion case type** on the Memorandum of Appearance at Page No. 895. 3. Kindly remove the blank pages from Page Nos. 147 to 156.
14	9/9/2026	710102077032026	GAGAN JINDAL VS MITTAL FINSEC PRIVATE LIMITED	9/10/2026	**No. of Objections:** 1. Bookmarking is mandatory along with proper pagination in **Volumes 2 and 3**. Kindly ensure that the bookmarking corresponds with the Index and PDF page numbers. 2. In **Volume 1**, kindly provide proper bookmarking along with pagination as per the PDF. 3. Counsel's details are missing from the **Master Index and all Volume Indexes**, including Page Nos. 3 and 48 wherever applicable in the PDF. Kindly provide the counsel's details and re-upload the corrected documents. 4. Kindly remove the **duplicate pagination** from the following pages of the PDF: **54, 55, 64 to 187, 194 to 317, 333 to 351, and 382 to 387**. 5. ***"True Copy" and signatures are missing on the Annexure pages.** Kindly affix the same on every Annexure page. 6. The following pages are **not readable**: **76, 138, 148, 149, 150, 219, 220, 229, 230, 231, 233 to 235, 243, 244, 246, 247, 265, 266, 279, 301 to 304, 352, 353, 391 to 406, 407, 435 to 437, 440 and 445**. Kindly provide typed copies of the said pages and clearly mention the corresponding page numbers. 7. OCR is missing on **Page Nos. 84, 199, 212 and 238**. Kindly provide OCR-enabled copies of the said pages. 8. Kindly provide **English translated copies of Page Nos. 87 and 88**, which are in Hindi. 9. **MOA, AOA, Vakalatnama and Proof of Service are missing in the PDF.** Kindly annex/upload the requisite documents.

15	9/9/2026	710102076932026	CHEER BREWERIES LIMITED VS B9 BEVERAGES LIMITED	9/10/2026	**No. of Objections:** 1. The **Case Type is incorrectly mentioned** in entire PDF. Kindly rectify the same and mention the correct Case Type throughout the PDF 2. Page numbering is missing in the bookmarking. Kindly ensure proper bookmarking along with corresponding page numbers. 3. The **Section is missing in the Index** . Kindly mention the relevant Section in the Index. 4. **Counsel's signature is missing** on the Index and Memo of Parties page. Kindly affix the counsel's signature at the appropriate places. 5. **Three Rs. court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. 6. **IRP Certificate is missing.** Kindly annex/upload the IRP Certificate.
16	9/9/2026	710102077012026	KAYTEX FABRICS LIMITED VS SHR LIFESTYLES PRIVATE LIMITED	9/10/2026	**No. of Objections:** 1. **Proof of Service is missing.** Kindly provide and upload the complete Proof of Service. 2. **Page Nos. 591, 593, 595, 597, 601 and 603 are not clear/readable.** Kindly upload clear and legible copies of the said pages. 3. Kindly ensure that the **entire file is properly OCR-enabled** , with OCR provided on every page.
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					Deputy Registrar, NCLT New Del



सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 03.09.2026 to 10.09.2026

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/31/2026	710102074032026	RAH INFOTECH PRIVATE LIMITED VS F-1 INFOTECH PRIVATE LIMITED	9/3/2026	**No. of Objections:** 1. **Condonation of Delay document is missing.** Kindly attach the same as an **Annexure**, duly signed and bearing the endorsement ***True Copy.*** Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
2	9/1/2026	710102074272026	AJR INFRA AND TOLLING LIMITED VS CORPORATION BANK	9/3/2026	Starting Page. 2. **Pagination is missing in the bookmarking.** Kindly provide proper bookmarking with correct pagination as per the Index. 3. **Section is missing in the Index.** Kindly mention the correct Section. 4. Separate Indexes for **Volume 1, Volume 2, and Volume 3** are missing. Kindly provide a separate Index for each volume. 5. **Date is missing on page No. 20.** Kindly mention the correct date. 6. **Pagination is missing on the last page of Volume 1 and Volume 2.** Kindly rectify the pagination. 7. Page Nos. **297 and 298 are not readable.** Kindly upload clear and legible copies. 8. Page No. **467 is in Hindi.** Kindly provide an **English translated copy**. 9. **Petitioner's Affidavit** is missing in the PDF. Kindly attach the same.
3	9/2/2026	710102074712026	BEACON TRUSTEESHIP LIMITED VS SIMPLEX OIL AND GAS CONSULTANCY PRIVATE LIMITED	9/3/2026	**No. of Objections:** 1. **OCR is mandatory on every page** of the PDF. Kindly ensure that OCR is applied to all pages. 2. **Memo of Parties is missing** in the PDF, Index, and bookmarking. Kindly include the Memo of Parties in all three places with proper pagination. Also ensure that the memo of party is identical in both pdf and Online portal. 3. **Signatures are missing on the Application pages.** Kindly ensure that all pages of the Application are duly signed. 4. **Rs. 1/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. Further, the **Main Case No. is mismatched in the Vakalatnama**; kindly rectify the same.
4	9/1/2026	710102074492026	BESAR SINGH VERMA VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	9/3/2026	with correct page numbering as per the Index. 2. **Memo of Parties is missing in the Index.** Kindly mention the Memo of Parties in the Index. 3. **Counsel details are missing in the Index.** Kindly mention the complete Counsel details. 4. Page No. **70 is not readable.** Kindly upload a clear and legible copy or typed copy of the given page. 5. Page Nos. **71 and 73 to 77** are in wrong alignment. Kindly rectify the alignment. 6. ***True Copy** and signatures are missing on the annexure pages.** Kindly affix the same on all relevant annexure pages. 7. **Main Case No. is missing in the Vakalatnama.** Kindly mention the correct Main Case No. 8. **Rs. 3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. 9. Kindly **merge all the PDFs into a single PDF** and upload the consolidated document. 10.
5	9/2/2026	710102074692026	BEACON TRUSTEESHIP LIMITED VS BYTES FINSEC PRIVATE LIMITED	9/3/2026	**No. of Objections:** 1. **Main Case No. is mismatched** in the PDF and online portal. Kindly rectify the same and ensure that the correct Main Case No. is mentioned consistently in both. 2. **Memo of Parties is missing** in the PDF, Index, and bookmarking. Kindly include the Memo of Parties in all three places with proper pagination. 3. **Signatures are missing on the Application pages.** Kindly ensure that all pages of the Application are duly signed. 4. **Rs. 1/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. Further, the **Main Case No. is mismatched in the Vakalatnama**; kindly rectify the same. 5. **OCR is mandatory on every page** of the PDF. Kindly ensure that OCR is applied to all pages. 6. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.

6			CONCEPT HORIZON INFRA PRIVATE LIMITED VS CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED		
	9/2/2026	710102074992026		9/3/2026	1. Main case year mismatched pdf and online portal. 2. OCR mandatory in every pages.
7			THIRANI INDUSTRIES LIMITED VS KNK SHIP MANAGEMENT		with correct page numbering as per the Index. 2. **Memo of Parties is missing** in the Index and PDF. Kindly include the Memo of Parties in both. Kindly ensure that the memo of party in pdf and online portal is identical. 3. **Counsel's signature is missing** on the Index and Prayer. Kindly affix the Counsel's signature. 4. **Signatures are missing on the Application pages.** Kindly ensure that all pages of the Application are duly signed. 5. Kindly **remove the extra PDF uploaded in the Proof of Service column** and retain only the relevant document. 6. **Notarization and date are missing in the Affidavit.** Kindly provide the duly notarized Affidavit with the date. 7. **Copy of the Vakalatnama is missing in the PDF.** Kindly attach the same. 8. **Proof of Service is missing.** Kindly attach the Proof of Service.
	9/2/2026	710102074812026		9/3/2026	
8			MUKESH GUPTA RP VS KNK SHIP MANAGEMENT		**No. of Objections:** 1. **Case Type is incorrect** in the online portal. Kindly select ***Interlocutory Application (IBC)*** as the correct Case Type. 2. **Proof of Service is missing.** Kindly attach the same. 3. Kindly **highlight the relevant portion of the newspaper** in the PDF. 4. Kindly **fill in the complete details of the Petitioner(s) and Respondent(s) in the online portal** as mentioned in the Memo of Parties. 5. The memo of party do not match as per online portal. Kindly ensure same memo of party is mentioned in both online portal and pdf. Please note that the affidavit is to be provided of the party who is mentioned as applicant in the present IA. As observed the applicant is IDBI bank kindly modify the memo of parties accordingly in both pdf and online portal
	9/2/2026	710102074882026		9/3/2026	
9			ASHOK MALIK VS KNK SHIP MANAGEMENT		1. Bookmarking missing. 2. Sign missed in Application pages. 3. True copy and sign mandatory every pages in annexures all pages. 4. Page no. 55,57,62,65,67, Hindi page need to be English translate copy. 5. Page no. 63 wrong alignment. 6. Rs. 25 welfare tickets and Rs. 3 court fees missing In Vakalatnama.
	9/2/2026	710102075112026		9/3/2026	
10			MR. BRIJESH SINGH BHADAURIYA RESOLUTION PROFESSIONAL FOR MS RAHEJA DEVELOPERS LIMITED CIRP RESTRICTED TO KRISHNA HOUSING SCHEME VS KNK SHIP MANAGEMENT		*No. of Objections:** 1. **Section is mismatched** between the online portal and the PDF. In the online portal, **Section 60(5)** has been selected, whereas the PDF mentions ***Under Section 25(2)(e)***. Kindly rectify the same and ensure that the correct Section is mentioned consistently in both the online portal and PDF. 2. **Signature is missing on the Index.** Kindly affix the Counsel's signature. 3. **Signature is missing on the Memo of Parties.** Kindly affix the required signature. 4. **OCR is required on every page** of the PDF. Kindly ensure that OCR is applied to all pages. 5. **Date is missing in the Vakalatnama.** Kindly mention the correct date. 6. Kindly ensure that **every page of all annexures bears the "True Copy" endorsement along with the signature**.
	9/2/2026	710102075012026		9/3/2026	
11			TANMAI PLANTATION PRIVATE LIMITED VS REGISTRAR OF COMPANIES		Act)** as the case type. 2. **Main Case No. is missing in the Memo of Parties.** Kindly mention the correct Main Case No. 3. **Petitioner No. 2, SHALINI TALWAL, is missing from the Petitioner column in the online portal.** Kindly add the Petitioner's basic details in the online portal. 4. **Counsel's details are missing in the Memo of Parties.** Kindly mention the complete counsel details. 5. **Section is missing in the Index and on Page No. 3 of the Application.** Kindly mention the applicable Section. 6. **As per the Index and bookmarking, the Order date is mismatched on Page No. 38.** Kindly rectify the Order date and ensure that it is consistent with the Index and bookmarking. 7. **Payment is due for filing under Section 252.** Kindly make the requisite payment. 8. **Authority Letter and Board Resolution of Petitioner No. 2,
	9/3/2026	710102075182026		9/7/2026	
12			SHASHI BHUSHAN PRASAD VS REGISTRAR OF COMPANIES		1. PDF not uploaded.
	9/2/2026	710102075082026		9/3/2026	
13			ASHUTOSH GUPTA VS ASHISH SINGH RESOLUTION PROFESSIONAL		provide proper bookmarking with page numbering as per the Index. 2. **Index is missing.** Kindly upload the Index. 3. **Memo of Parties is missing in the PDF.** Kindly upload the same. 4. **Date is missing in the Vakalatnama.** Kindly mention the correct date. 5. **Rs. 25/- welfare fee and Rs. 3/- court fee are missing in the Vakalatnama.** Kindly affix the requisite welfare fee and court fee. 6. **Proof of Service is missing.** Kindly attach the same. 7. Kindly **delete the duplicate/extra PDF** uploaded in the Proof of Service column and retain only the correct document. 8. Kindly mention ***Restoration Application (IBC) _____ of 2026*** in the PDF wherever applicable, including the relevant heading/title. 9. **Section is not mentioned on page No. 1.** Kindly mention the correct Section on page No. 1.
	9/2/2026	710102075062026		9/3/2026	

14	9/3/2026	710102075212026	APEX COURT COMMITTEE OF SUPERTech LIMITED VS ASHISH SINGH RESOLUTION PROFESSIONAL	9/7/2026	Kindly ensure same section is selected in pdf and online portal.
15	9/3/2026	710102075172026	CIRCLE OF COUNSELS VS HARISH TANEJA	9/7/2026	**No. of Objections:** 1. **Signature is missing on the Application pages.** Kindly affix the required signature on all the Application pages. 2. **Proof of Service is missing.** Kindly file the Proof of Service accordingly.
16	9/2/2026	710102075022026	MR. BRIJESH SINGH BHADAURIYA RESOLUTION PROFESSIONAL FOR MS RAHEJA DEVELOPERS LIMITED CIRP RESTRICTED TO KRISHNA HOUSING SCHEME VS HARISH TANEJA	9/3/2026	**No. of Objections:** 1. **OCR is required on every page** of the PDF. Kindly ensure that OCR is applied to all pages. 2. **Date is missing in the Vakalatnama.** Kindly mention the correct date. 3. Kindly **delete the duplicate/extra PDF** uploaded in the Proof of Service column and retain only the correct document.
17	9/3/2026	710102075352026	APEX COURT COMMITTEE OF SUPERTech LIMITED VS HARISH TANEJA	9/7/2026	**No. of Objections:** 1. **The Section mentioned in the Index and on Page No. 3 of the Application is mismatched.** Kindly rectify the same and ensure that the correct and identical Section is mentioned in both. 2. **Pagination is missing after Page No. 140.** Kindly provide proper sequential pagination for all the subsequent pages.
18	9/5/2026	710102075802026	VIPIN SEHRAWAT VS RESOLUTIONAL PROFESSIONAL OF SUPERTech TOWNSHIP PROJECT LIMITED	9/8/2026	**No. of Objections:** 1. **Bookmarking:** Bookmarking is compulsory and must be provided with proper page numbering as per the Index. 2. **Application:** Signature is required on **every page of the Application ** . Kindly ensure that all pages are duly signed. 3. **Main Case Number:** The **main case number is not mentioned in the Vakalatnama** . Kindly mention the correct main case number. 4. **Court Fee:** There is a **shortfall of Rs. 1/- in the court fee** on the Vakalatnama. Kindly affix the requisite court fee. 5. **Welfare Fee:** The **Rs. 25/- welfare fee is missing from the Vakalatnama** . Kindly affix the requisite welfare fee. 6. **Annexures:** **Signature and “True Copy” endorsement are required on every page of the Annexures** . Kindly ensure that all Annexure pages are duly signed and endorsed.
19	9/6/2026	710102076002026	MANEESH SACHDEVA VS AKHIL AHUJA RESOLUTION PROFESSIONAL	9/8/2026	**No. of Objections:** 1. **Bookmarking:** Bookmarking is compulsory and must be provided with proper page numbering corresponding to the Index. Kindly ensure that all pages are correctly bookmarked. 2. **Section Mismatch:** The section mentioned in the documents does not match the section selected on the online portal. Kindly verify and correct the section as per the online portal. Please ensure that same section is mentioned in both online portal and pdf. In case the relevant section is not available in online portal you may select ANY OTHER PROVISION in drop down menu. 3. **Counsel Details:** Counsel details are missing from the Memo of Parties. Kindly add the complete counsel details in the Memo of Parties.
20	9/4/2026	710102075592026	RR INSOLVENCY PROFESSIONALS LLP VS MRIDUL THIRANI	9/8/2026	1. Page Nos. **21, 26, and 37** are not properly aligned. Kindly correct the alignment accordingly.
21	9/4/2026	710102075542026	MR. RAKESH GOEL VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	9/8/2026	**No. of Objections:** 1. **Memo of Parties is missing.** Kindly upload the Memo of Parties in the PDF. Also ensure that the memo of party in pdf and online portal is identical. 2. **Vakalatnama is compulsory.** Kindly upload the duly executed Vakalatnama. In case the vakaltnama is on record kindly mention the same in the Index. 3. **Section is not mentioned in the Index.** Kindly mention the correct Section in the Index and also ensure same section is selected in pdf and online portal. 4. **Signature and True Copy are required on every page of the Annexures.** Kindly ensure that each page of the Annexures is duly signed and marked as **“True Copy.”**

22	9/4/2026	710102075442026	NCR HEALTHWAYS PVT LTD NCR HEATHWAYS PVT. LTD. PRESENTLY STAR DCS HOSPITAL LIMITED VS NULIFE HOSPITAL THROUGH ITS SOLE PROPRIETOR LT. SH. HARISH KUMAR THROUGH ITS LRS	9/8/2026	366–370, 388, 422, 449, 450, 454, 455, and 710–712** are not readable. Kindly upload clear and legible copies. 2. **Hindi Page:** Page No. **192** contains a Hindi page. Kindly provide the required **English translated copy**. While providing the translated copy please mention the corresponding page number for which the translated copy is provided. 3. **True Copy & Signature – Annexures:** **True Copy** endorsement and signature are mandatory on every Annexure page in Volumes 1, 3, and 4. **Kindly ensure that all Annexure pages are duly signed and endorsed. 4. **Page Alignment:** Page No. **412** is incorrectly aligned. Kindly rectify the alignment accordingly. 5. **OCR:** Proper **OCR is required on every page of all volumes**, particularly Volume 3. Kindly ensure that the entire PDF is OCR-enabled and
23	9/3/2026	710102075392026	CAPABLE BUILDWELL PRIVATE LIMITED VS CAPABLE BUILDWELL PRIVATE LIMITED	9/9/2026	**No. of Objections:** 1. **Rs. 25 Welfare Ticket is missing in the Vakalatnama.** Kindly affix the required Welfare Ticket. 2. **Memo of Parties is mismatched.** Kindly ensure that the Memo of Parties in the PDF and online portal are identical. 3. Kindly **remove the entry of “CAPITAL TRADE LINKS LIMITED” from the Petitioner column** in the online portal. 4. Kindly **remove the duplicate PDF uploaded under the Proof of Service column**. 5. **Proof of Service is missing.** Kindly upload the Proof of Service.
24	9/6/2026	710102075922026	P.R. ROLLING MILLS PVT. LTD. VS HEMA ENGINEERING INDUSTRIES LIMITED	9/9/2026	**No. of Objections:** 1. **Section mismatch:** In the online portal, **Rule 11** has been selected, whereas in the PDF, **Section 60(5)** has been mentioned. Kindly ensure that the correct and same provision is mentioned in both the online portal and the PDF. 2. Kindly **fill in all the Respondents in the online portal** as per the Memo of Parties. Please ensure that the memo of parties is same in both online portal and pdf. 3. **Vakalatnama is missing.** Kindly upload the Vakalatnama. If the Vakalatnama is on record kindly mention the same in the Index. 4. Kindly **delete the words “INTERVENTION APPLICATION” from the Index, application as this is not an intervention application.
25	9/4/2026	710102075482026	NCR HEALTHWAYS PVT LTD PRESENTLY STAR DCS HOSPITAL LIMITED VS NULIFE MATERNITY CENTER THROUGH ITS SOLE PROPRIETOR DR. SHAKUNTLA KUMAR	9/8/2026	**No. of Objections:** 1. **Unreadable/not legible Pages:** Page Nos. **9, 11, 16, 18, 308–327, 339–346, 366–370, 388, 402, 409, 422–426, 448, 449–455, and 710–712** are not clear. Kindly upload clear and legible copies. 2. **Translated Copy:** Page No. **192** requires an **English translated copy**. Kindly provide the same. While giving the translated copy please also mention the corresponding page number for which translated copy is provided. 3. **Bookmarking:** The **page numbering in the Volume 2 bookmarking is incorrect**. Kindly rectify the bookmarking and ensure that the page numbers correspond correctly. 4. **Page Alignment:** Page No. **412** is incorrectly adjusted/aligned. Kindly rectify the same.
26	9/5/2026	710102075722026	BHIM SAIN GOYAL RP ACCORD HYDROAIR PILKHUWA PVT. LTD. VS NULIFE MATERNITY CENTER THROUGH ITS SOLE PROPRIETOR DR. SHAKUNTLA KUMAR	9/8/2026	**No. of Objections:** 1. **Main Case:** The main case is not linked on the online portal. Kindly link the main case accordingly. 2. **Memo of Parties:** The Memo of Parties is missing from the PDF. Kindly attach the same. Also ensure that the memo of party is same in both pdf and Online portal. 3. **Vakalatnama:** The **Vakalatnama is compulsory**. Kindly upload the duly executed Vakalatnama. If the vakaltnama is on record please mention the same in the Index.
27	9/5/2026	710102075872026	M/S MANSFA FACILITY & SERVICES PRIVATE LIMITED VS NULIFE MATERNITY CENTER THROUGH ITS SOLE PROPRIETOR DR. SHAKUNTLA KUMAR	9/8/2026	attach the same. 2. **Section Mismatch:** The section mentioned in the PDF and on the online portal is mismatched. Kindly verify and correct the section accordingly. Please ensure that the section is same in both online portal and pdf. In case the relevant section is not available in online portal you may select ANY OTHER PROVISION in drop down. 3. **Affidavit:** The affidavit of **Petitioner No. 1 – M/s Mansfa Facility & Services Private Limited** is missing. Kindly provide the requisite affidavit. 4. **Unreadable Pages:** Page Nos. **84 and 92** are not readable. Kindly provide clear and legible copies. 5. **True Copy & Signature:** **True Copy** endorsement and signature are mandatory on all Annexure pages. **Kindly ensure that all Annexure pages are duly signed and endorsed. 6. **OCR:** **OCR is mandatory on all
28	9/4/2026	710102075522026	AJIT GYANCHAND JAIN VS MR. SATISH SAHIJPAL	9/9/2026	Please do the bookmarking properly as per the Index with pagination.
29	9/5/2026	710102075672026	VIPIN SEHRAWAT VS SUPERTech GOLD COUNTRY WELFARE ASSOCIATION	9/8/2026	Kindly ensure that all pages are correctly bookmarked. 2. **Application:** Signature is required on **every page of the application**. Kindly ensure that all pages are duly signed. 3. **Main Case Number:** The **main case number is not mentioned in the Vakalatnama**. Kindly mention the correct main case number. 4. **Court Fee:** There is a **shortfall of Rs. 1/- in the court fee** on the Vakalatnama. Kindly affix the requisite court fee. 5. **Welfare Fee:** The **Rs. 25/- welfare fee is missing from the Vakalatnama**. Kindly affix the requisite welfare fee. 6. **Annexures:** **Signature and “True Copy” endorsement are required on every page of the Annexures**. Kindly ensure that all annexure pages are duly signed and endorsed.

30	9/5/2026	710102075762026	KANWAR PAL VS VIGNESHWARA DEVELOPWELL PRIVATE LIMITED AND ORS	9/8/2026	pagination. Kindly ensure that all bookmarks correspond to the respective page numbers in the Index. 2. **Index:** The Index is missing signatures, and page numbers are not mentioned in the Index. Kindly duly sign the Index and mention the corresponding page numbers. 3. **Memo of Parties:** The Memo of Parties is missing the required signature. Kindly ensure that it is duly signed. 4. **OCR:** Proper **OCR is required on every page of the PDF. Kindly ensure that all pages are OCR-enabled and searchable. 5. **Application:** Signature is required on every page of the application. Kindly ensure that all pages are duly signed. 6. **Duplicate PDF:** Kindly delete the extra/duplicate PDF uploaded under the **Proof of Service** column. 7. **Proof of Service:** The **Proof of Service has not been attached.
31	9/5/2026	710102075632026	SHALINI PANDEY VS UMESH SINGHAL	9/8/2026	**No. of Objections:** 1. Kindly also provide affidavit of applicant No. 2. Please be advised that the affidavit of all the applicants is required. 3. **Index:** Page No. 91 is not mentioned in the Index. Kindly update the Index and include the correct page number.
32	9/5/2026	710102075752026	ANILA ADITYA VS UNIBERA DEVELOPERS PRIVATE LIMITED	9/8/2026	bookmarking. Kindly ensure that all bookmarks are properly numbered as per the corresponding page numbers. 2. **Applicant and Respondent Details:** Kindly add all Applicants and Respondents in the online portal as per the Memo of Parties. 3. **Signature on Application:** Signature is required on every page of the application. Kindly ensure that all pages are duly signed. 4. **Notary on Affidavit:** The notarial attestation is missing from the affidavit. Kindly get the affidavit duly notarized. 5. **Annexures:** Signature and "True Copy" endorsement are required on every page of the Annexures. Kindly ensure that all annexure pages are duly signed and endorsed. 6. **Vakalatnama:** Rs. 3/- court fee and the date are missing from the Vakalatnama. Kindly affix the requisite court fee and mention the
33	9/5/2026	710102075702026	CANARA BANK VS MANISH KHANNA	9/8/2026	**No. of Objections:** 1. **Unreadable Pages:** Page Nos. 60–73, 76, 79–83, 131, 133, and 141 are not readable. Kindly provide clear and legible copies. 2. **Hindi Pages:** Page Nos. 90, 92, 94, 96, 98, 100, 102, 104, 130, 132, 134, 136, 138, 140, and 142 contain Hindi pages. Kindly provide the required English translated copies. 3. **Cut-off Pages:** Page Nos. 93, 95, 97, 99, 101, and 103 are cut off on the right-hand side. Kindly provide complete and properly scanned copies.
34	9/7/2026	710102076012026	SUNIL KUMAR AGRAWAL BANKRUPTCY TRUSTEE MR. VIVEK SACHDEV VS MANISH KHANNA	9/9/2026	Vakalatnama is not attached. In case the Vakaltnama is on record please mention the same in the Index.
35	9/3/2026	710102075222026	NAVNEET KUMAR GUPTA VS MANISH KHANNA	9/7/2026	**No. of Objections:** 1. **Signature is missing on all the Annexure pages. Kindly affix the required signature on every Annexure page.
36	9/8/2026	710102076492026	ADITI GUPTA VS HARISH TANEJA	9/9/2026	**No. of Objections:** 1. **Bookmarking is missing. Kindly provide proper bookmarking as per the Index. 2. **Pagination is missing in the Index and PDF. Kindly provide complete and proper pagination. 3. **Date is missing in the Index and Memo of Parties. Kindly mention the date at the appropriate places. 4. **True Copy certification is missing on all annexure pages. Kindly ensure that every annexure page is duly certified as a True Copy. 5. **Main Case No., Rs. 3 Court Fee, Rs. 25 Welfare Ticket, and Date/Month are missing in the Vakalatnama. Kindly provide all the required details and affix the requisite Court Fee and Welfare Ticket.
37	9/7/2026	710102076202026	MANJU J HOMES INDIA LTD. VS HARISH TANEJA	9/9/2026	**No. of Objections:** 1. **Bookmarking is mandatory as per the Index, along with pagination. Kindly ensure proper bookmarking is provided with corresponding page numbers. 2. **Only 9 pages of the PDF have been uploaded. Kindly upload the complete PDF. 3. **Affidavit is missing in the PDF. Kindly upload the duly executed Affidavit. 4. **Annexures are missing in the PDF. Kindly annex and upload all the required annexures. 5. **Vakalatnama is missing. Kindly upload the duly executed Vakalatnama. If the vakaltnama is on record kindly mention the same in the Index.

38	9/7/2026	710102076282026	BRIJESH KUMAR TAMBER BANKRUPTCY TRUSTEE OF SEEMA MITTAL VS HARISH TANEJA	9/9/2026	these Sections as **main Sections**, the prescribed fee is payable for each of the said Sections. Kindly pay the requisite fee for all four Sections. Alternatively, you may **select one Section as the main Section and mention the remaining Sections as “READ WITH” the main Section. 2. **Respondent’s basic details are missing in the online portal.** Kindly fill in all the required details of the Respondent. 3. **Regulation 12(1) is mentioned in the Prayer but is not reflected in the Index or the online portal.** Kindly ensure that the same Regulation is correctly and consistently mentioned in the Prayer, Index, and online portal. 4. **Proof of Service is missing as per the Memo of Parties.** Kindly provide the Proof of Service for all the parties mentioned in the Memo of Parties.
39	9/7/2026	710102076132026	MR. ATUL MITTAL RESOLUTION PROFESSIONAL OF ZEAL DEVELOPERS PRIVATE LIMITED VS HARISH TANEJA	9/9/2026	**No. of Objections:** 1. **OCR is mandatory on every page of the PDF.** Kindly ensure that proper OCR is provided on all pages. 2. Kindly **select Section 12(2) in the online portal** from the available **NCLT dropdown menu**.
40	9/7/2026	710102076392026	LALIT MOHAN BHARADWAJ VS AKASH SINGHAL RESOLUTION PROFESSIONAL	9/9/2026	ensure proper bookmarking is provided with corresponding page numbers. 2. **Page numbers are missing in the Index.** Kindly provide complete and proper pagination in the Index. 3. **Date is missing in the Index.** Kindly mention the date at the appropriate place. 4. Kindly **fill in the basic details of the Petitioner(s) and Respondent(s) in the online portal**. 5. **Signature is missing on the application pages.** Kindly ensure that every page of the Application is duly signed. 6. **The Affidavit is not duly verified.** Kindly provide a properly verified Affidavit. 7. **Affidavit(s) of all the Applicant(s) are missing.** Kindly provide the duly executed Affidavit(s) of all Applicants. 8. **Signatures of all the Applicants are missing on the Vakalatnama.** Kindly ensure that the Vakalatnama is duly signed by all Applicants. 9. Kindly **ensure
41	9/8/2026	710102076462026	VALUE PLUS INSOLVENCY RESOLUTION PROFESSIONALS PRIVATE LIMITED VS MADAN SINGH MEMBERS OF THE BOARD OF DIRECTORS OF SUPER PROPERTY MAINTENANCE PRIVATE LIMITED	9/9/2026	**No. of Objections:** 1. Kindly **add all the Respondents in the online portal** as per the Memo of Parties filed in the PDF. 2. Kindly ensure that **every page of the annexures is duly signed and certified as a True Copy**.
42	9/7/2026	710102076192026	PRASSAN NAVIN KUMAR SINHA VS MADAN SINGH MEMBERS OF THE BOARD OF DIRECTORS OF SUPER PROPERTY MAINTENANCE PRIVATE LIMITED	9/9/2026	Only one blank page has been uploaded. Kindly upload the complete and proper document.
43	9/7/2026	710102076092026	VIJENDER SHARMA VS MADAN SINGH MEMBERS OF THE BOARD OF DIRECTORS OF SUPER PROPERTY MAINTENANCE PRIVATE LIMITED	9/9/2026	Kindly ensure that the pdf is properly OCR enabled.
44	9/7/2026	710102076112026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR SHAGUFTA KHAN VS SHAGUFTA KHAN	9/9/2026	**No. of Objections:** 1. **Bookmarking is mandatory as per the Index, along with pagination.** Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. 2. Kindly **mention the relevant reference number on each translated copy** from Hindi to English. 3. **All Hindi pages require English translated typed copies.** Kindly provide the English translation with the corresponding reference/page number of Hindi page for which English translated copy is provided. 4. **Proof of Service is missing.** Kindly upload the complete Proof of Service.
45	9/7/2026	710102076182026	ANUP KUMAR VS PARVINDER SINGH	9/9/2026	**No. of Objections:** 1. Kindly **rectify the year mentioned in the Vakalatnama** as per the PDF. The year should be mentioned as **2022** in the Vakalatnama. 2. **Proof of Service has been uploaded twice.** Kindly remove the duplicate copy and retain only one correct Proof of Service.

46					
	9/7/2026	710102076272026	SH RAKESH NAYAR VS NA	9/9/2026	1. You were required to attach the affidavit of the petitioner, State Bank of India. However, you have attached the affidavit of the respondent, which is incorrect. Kindly replace it with the correct affidavit of the petitioner, State Bank of India. 2. Regulation wrong mention in prayer, rectify this.
47					
	9/8/2026	710102076452026	RENU MISHRA VS EARTH ICONIC INFRASTRUCTURE	9/9/2026	**No. of Objections:** 1. Kindly **fill in all the required details in the online portal**. 2. **Memo of Parties is missing** Kindly provide the Memo of Parties. 3. **Signature is missing on the application pages.** Kindly ensure that every page of the application is duly signed. 4. **Page Nos. 12, 13, 14, 15 and 16 are not clear/readable.** Kindly upload clear and legible copies of the said pages.
48					
	9/8/2026	710102076502026	VIVEK BANSAL VS EARTH ICONIC INFRASTRUCTURE	9/9/2026	**No. of Objections:** 1. **Memo of Parties mismatch:** The Memo of Parties in the PDF does not match the details in the online portal. Kindly rectify the discrepancy and ensure that the Memo of Parties in the PDF and online portal are identical. 2. **Date is missing in the Vakalatnama.** Kindly mention the date and upload the duly completed Vakalatnama.
49					
	9/8/2026	710102076692026	MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MR PARAS GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS EARTH ICONIC INFRASTRUCTURE	9/9/2026	**No. of Objections:** 1. **Volume 2 PDF has been uploaded twice.** Kindly remove the duplicate PDF and retain only one copy. 2. **Counsel's signature is missing** in the Master Index, Volume-wise Index, and Memo of Parties. Kindly affix the Counsel's signature at the respective places. 3. **Rs. 1 Court Fee is missing in the Vakalatnama.** Kindly affix the requisite Court Fee.
50					
	9/8/2026	710102076812026	SUNIL KUMAR JUNEJA VS STATE BANK OF INDIA	9/9/2026	**No. of Objections:** 1. **Section mismatch:** The Section mentioned in the PDF does not match the Section selected in the online portal. Kindly ensure that the **same and correct Section is mentioned in both the PDF and online portal**. In case the relevant section is not available in online portal you may choose ANY OTHER PROVISION in drop down. 2. **OCR is mandatory on every page of the PDF.** Kindly ensure that proper OCR is provided on all pages. 3. **Page adjustment/alignment is incorrect on Page Nos. 238, 239, 242, 243, 245 and 247.** Kindly correct the alignment and properly adjust the said pages in the PDF.
51					
	9/8/2026	710102076662026	MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MS SUDHA GUPTA PERSONAL GUARANTOR OF OUR CO INFRASTRUCTURE DEVELOPERS PVT LTD VS STATE BANK OF INDIA	9/9/2026	**No. of Objections:** 1. **Counsel's signature is missing** in the Master Index, Volume 1, and on Page Nos. **4 and 8**. Kindly affix the Counsel's signature at the respective places. 2. The following pages are **not readable/clear:** **Page Nos. 254 to 264, 270, 271, 273, 282, 362 to 365, 367 to 380, 409, 440, 442 and 448**, along with other unclear pages. Kindly provide clear and legible copies of all such pages. 3. **OCR is not properly provided in Volumes 2 and 3.** Kindly ensure proper OCR is provided on every page of all the volumes.
52					
	9/8/2026	710102076732026	CONSORITUM OF MS R K AND ANAND PRIVATE LIMITED VS STATE BANK OF INDIA	9/9/2026	**No. of Objections:** 1. **Section mismatch:** The Section mentioned in the PDF does not match the Section selected in the online portal. Kindly ensure that the **same and correct Section is mentioned in both the PDF and online portal**. 2. **OCR is mandatory on every page of the PDF.** Kindly ensure that proper OCR is provided on all pages. 3. **Signature of the Applicant is required on every page.** Kindly ensure that every page of the Application is duly signed by the Applicant. 4. Kindly **delete the extra/duplicate PDF uploaded under the Proof of Service column** and retain only the correct Proof of Service document.
53					
	9/9/2026	710102077082026	MIS ANKIT INTERNATIONAL SUCCESSFUL RESOLUTION APPLICANT VS MR. VIVEK RAHEJA ERSTWHILE RESOLUTION PROFESSIONAL AND CHAIRMAN OF THE MONITORING COMMITTEE OF MS UNITECH MACHINES LIMITED	9/10/2026	**No. of Objections:** 1. Bookmarking is missing in all the Volumes. Kindly provide proper bookmarking for all Volumes along with corresponding page numbers and Index details. 2. Proof of Service is missing. Kindly upload the Proof of Service under the **Proof of Service** section.

54	9/8/2026	710102076682026	TRUSTEE FOR MR PRATEEK GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS MR. VIVEK RAHEJA ERSTWHILE RESOLUTION PROFESSIONAL AND CHAIRMAN OF THE MONITORING COMMITTEE OF MS UNITECH MACHINES LIMITED	9/9/2026	no of objection 1. volume 1 uploaded two times kindly delete oNE PDF
55	9/8/2026	710102076702026	FOR MR. DEVENDRA GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS MR. VIVEK RAHEJA ERSTWHILE RESOLUTION PROFESSIONAL AND CHAIRMAN OF THE MONITORING COMMITTEE OF MS UNITECH MACHINES LIMITED	9/9/2026	**No. of Objections:** 1. **Counsel's signature is missing in the Master Index and Volume 1.** Kindly affix the Counsel's signature at the respective places. 2. Kindly **remove the duplicate Proof of Service from the PDF** and retain only the correct copy.
56	9/8/2026	710102076632026	EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED VS GT RESTRUCTURING SERVICES LLP RESOLUTION PROFESSIONAL FOR PROJECT REVANTA OF MS RAHEJA DEVELOPERS LIMITED	9/9/2026	**No. of Objections:** 1. **Bookmarking is missing in all volumes.** Kindly provide proper bookmarking for all volumes as per the Index, along with pagination. 2. **Page No. 184 is blurred/not clear.** Kindly upload a clear and legible copy of the said page. 3. **OCR is not properly provided in Volumes 1, 3 and 4.** Kindly ensure proper OCR is provided on all pages of the said volumes. 4. **Page No. 317 requires highlighting of the important/main content.** Kindly highlight the relevant portions for easy identification. 5. **True Copy certification and signatures are mandatory on every page of Volumes 3 and 4.** Kindly ensure that all pages are duly signed and certified as True Copies. 6. **Page Nos. 523 and 525 are in Hindi.** Kindly provide English translated typed copies of the said pages.
57	9/9/2026	710102076912026	MR SUMAN KUMAR VERMA VS GT RESTRUCTURING SERVICES LLP RESOLUTION PROFESSIONAL FOR PROJECT REVANTA OF MS RAHEJA DEVELOPERS LIMITED	9/10/2026	**No. of Objections:** 1. **Counsel's details are missing in the Memo of Parties.** Kindly provide the complete Counsel's details. 2. **IA No. is incorrectly mentioned as "IA No. ____ of 2025" in the Affidavit.** Kindly rectify the same and mention **IA No. ____ of 2026** . 3. On **Page No. 3** , kindly mention the **Memo of Parties of the present Application and the Main Petition separately** . After the Applicant's name, kindly mention the **Petitioner and Respondent separately** under the heading **IN THE MATTER OF** and write VERSUS in between
58	9/8/2026	710102076752026	RUCHI GARG PERSONAL GUARANTOR VS NO APPLICANT	9/9/2026	1. section mismatch according your online portal. Kindly ensure same section is mentioned in both online portal and pdf.
59	9/8/2026	710102076612026	MOHD NAZIM KHAN VS RAHUL SARIN	9/9/2026	**No. of Objections:** 1. **Main Case No. is missing in the Affidavit.** Kindly mention the correct Main Case No. in the Affidavit. 2. **Rs. 25 Welfare Ticket and Rs. 3 Court Fee are missing in the Vakalatnama.** Kindly affix the requisite Welfare Ticket and Court Fee.
60	9/8/2026	710102076572026	MR. PABAN KUMAR JAIN LIQUIDATOR OF SARGAM INDIA ELECTRONICS PRIVATE LIMITED VS RAHUL SARIN	9/9/2026	that the memo of party is same in both pdf and online portal 2. Kindly **remove the extra/duplicate PDF** from the filing. 3. **Pagination is missing in the Index and PDF.** Kindly provide proper and complete pagination. 4. **Annexure is missing.** Kindly annex the required document(s) and ensure the same is properly reflected in the Index. 5. **Section mismatch:** The Section mentioned in the PDF does not match the Section selected in the online portal. Kindly ensure that the **correct and same Section is mentioned in both the PDF and online portal** . 6. **Signature is missing on the application pages.** Kindly ensure that every page of the application is duly signed. 7. **Counsel's signature is missing in the Index, Memo of Parties, and Prayer.** Kindly affix the Counsel's signature at the respective places. 8. **Bookmarking is
61	9/9/2026	710102077042026	SPLENDOR LANDBASE LIMITED VS PRADEEP DASS	9/10/2026	1. Section mismatched pdf and online portal, Kindly ensure that same section/rule is mentioned in both pdf and online portal. 2. Copy of Vakalatnama missed in pdf. If the Vakaltnama is on record please mention the same on the Index.

62					
	9/7/2026	710102076172026	MIS ARIS SAN ENERGY LTD ORS VS MS VIPUL LTD	9/9/2026	No. of Objections Kindly select "Restoration Application (IBC) ____ of 2026" under the case type. Please upload the soft copy in PDF format, wherever applicable. Pagination 6–14 has been missed in the bookmarking, as per the Index.
63					
	9/9/2026	710102077122026	SAMYAK PROJECTS PRIVATE LIMITED VS MS VIPUL LTD	9/10/2026	1. OCR mandatory on every page.
64					
	9/9/2026	710102077102026	WIPRO GE HEALTHCARE PRIVATE LIMITED VS SANYA GIC IMAGING PVT LTD	9/10/2026	**No. of Objections:** 1. Memo of Parties is missing in the PDF, Index and bookmarking. Kindly provide the Memo of Parties and ensure proper bookmarking. Please ensure that the memo of party in the pdf and online portal are identical. 2. Copy of Vakalatnama is missing. Kindly upload the same. Please be advised that if the vakalatnama is on record kindly mention the same in the Index
65					
	9/9/2026	710102076892026	SUNIL KUMAR JUNEJA VS S L MEENA	9/10/2026	1. Page no. 18 to 47,65,66, not readable. Kindly obtain the Undertaking prescribed in Annexure–II of the NCLT Circular dated 12.08.2026, titled "Undertaking for Registration and Listing of Matters 'With Defects'," from the NCLT website and attach the same. The said Annexure–II/Undertaking should be placed at the very top of the Index, before the other documents. 2. OCR mandatory every pages in pdf. 3. If you have added any translated copy, please also mention which pages the translations are for. 4. Proof of service missed in pdf.
66					
	9/9/2026	710102077022026	SPLENDOR LANDBASE LIMITED VS PRADEEP DASS	9/10/2026	**No. of Objections:** 1. The **Section is mismatched in the Proof of Service**. Kindly rectify the same and ensure that the correct Section is mentioned. 2. Copy of the **Vakalatnama is missing in the PDF**. Kindly annex/upload the same. 3. **Memo of Parties is missing in the PDF, Index and bookmarking**. Kindly provide the Memo of Parties and ensure proper bookmarking with corresponding page numbers and Index details. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. In this case please annex reply affidavit
67					
	9/9/2026	710102077092026	SURESH KANNAN VS PRADEEP DASS	9/10/2026	The main matter is not linked with the IA in online portal. As per the pdf the main case number is of NCLT Chandigarh Bench however you have filed this IA in NCLT New Delhi Bench. Please check and rectify
68					
	9/9/2026	710102076992026	MR. ASHEEM T APADIA VS SARE GURUGRAM PVT LTD	9/10/2026	**No. of Objections:** 1. Memo of Parties is missing in the **Index, PDF and bookmarking**. Kindly provide the Memo of Parties and ensure proper bookmarking. Kindly ensure that memo of party in the pdf and online portal is identical and accordingly provide affidavit of the party who will be mentioned as applicant. 2. **Proof of Service is missing.** Kindly annex/upload the Proof of Service.
69					
	9/9/2026	710102076832026	OFB TECH LIMITED VS VIVEK PARTI	9/10/2026	1. Section mismatched pdf and online portal, Kindly select same section both online and pdf

70	9/9/2026	710102076882026	DHANLAXMI BANK LIMITED VS K N MARZOOK	9/10/2026	1. Remove main case party in online party. and add Rajmohan R. petitioner column in online portal. Please ensure that the memo of party of this application is identical in both pdf and online portal. 2. OCR mandatory every pages in pdf.
71	9/9/2026	710102077052026	KRIT NARAYAN MISHRA VS COMMITTEE OF CREDITORS	9/10/2026	**No. of Objections:** 1. The Main Case Year is mismatched between the online portal and the PDF. Kindly ensure that the correct Main Case Year is mentioned consistently on every page of the PDF and in the online portal. 2. ***"True Copy" and signatures are mandatory on every page of the Annexures in Volume 1 and Volume 2.** Kindly ensure that the same are affixed on all annexure pages.
72	9/9/2026	710102077112026	MR. MANOJ RAJPUT & CO VS TRACK INFOLINE PRIVATE LIMITED	9/10/2026	pagination as per the Index and PDF. 2. The Memo of Parties is mismatched between the PDF and online portal. Kindly rectify the defect and ensure that the Memo of Parties and basic details are identical in both the PDF and online portal. 3. Signatures are missing on the application pages in the PDF. Kindly affix the required signatures on the appropriate pages. 4. Copy of the Vakalatnama is missing in the PDF. Kindly annex/upload the Vakalatnama.If the vakaltnama is on record kindly mention the same in the Index. 5. The affidavit is provided of the party who is mentioned as Respondent. Please be advised that the memo of party should be identical in both pdf and online portal and please provide the affidavit of the party who is mentioned as applicant.
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					



सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 03.09.2026 to 10.09.2026

ADDITIONAL DOCUMENTS AND REPORTS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/9/2026	0710102010752026/3	RAJEEV KUMAR JAIN VS. GOMUKH GANGA PRIVATE LIMITED	9/10/2026	1. Page no 114 is not readable. 2. Page no 114,148,229,230,232 are in wrong alignment. 3. Page no 235,281 are Hindi pages, Kindly attach English translation. 4. Page no 266,268 are cut pages. Kindly attach clear and legible copy. 5. Remove double pagination from page no 236 to 241, 243 to 266. 6. Kindly ensure that OCR is applied to every page of the PDF. 7. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 8. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
2	9/9/2026	0710102113492025/3	GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED	9/10/2026	1. As per the relevant I.A. (PLAN) NO. 10 OF 2026 Compliance order missed in pdf, Kindly attach the same. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.
3	9/9/2026	0710102060532026/1	MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED VS. WELCURE DRUGS AND PHARMACEUTICALS LIMITED	9/10/2026	1. Kindly attach the Compliance Order 29.07.2026 and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Only Proof of Service is uploaded kindly upload all relevant documents with compliance order
4	9/9/2026	0710102109432025/17	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. date missing in vakalatnama and merge in main pdf 3. proof of service is missing

5	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/10/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination in all volumes. 2. page no-17 counsel sign is missing 3. OCR missing in page no-45 to 92,96 to 133,139 to 181,186 to 227,231 to 350,355 to 530 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. volume-wise index volume-1,2 and 3 are missing 6. Please note that page(s) No. 349 is cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 7. Page No(s). 350,469 to 478,516 to 525 are not clear. Kindly upload legible copies of the said pages. If not, then you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 8. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 9. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
6	9/9/2026	0710102047562025/4	CHITRANSH INFRATECH PRIVATE LIMITED VSKAMRUP HOUSING PROJECTS PRIVATE LIMITED	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. volume-2 index pagination is incomplete 3. volume-3,4 bookmarking pagination is mismatch with index pagination 4. double pdf upload volume-4 in proof of service
7	9/9/2026	0710102054782026/2	VIJENDER SHARMA	9/10/2026	1. numbering is missing in bookmarking
8	9/9/2026	0710102049342026/3	EXCEL NUTRITIONS AND PROTEINS VS. JINDAL REFINERIES LIMITED	9/10/2026	1. Page No(s). 49,51,53,83 are not clear. Kindly upload legible copies of the said pages. 2. page no-190 to 192 missing in pdf 3. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same.
9	9/9/2026	0710102022662026/7	ORIGIN APPLIANCES PRIVATE LIMITED VS. INDOSPIRIT BARS PRIVATE LIMITED	9/10/2026	1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach Latest order if latest order 08.09.2026 has not yet been uploaded. Without compliance or latest order we will not proceed document as per circular notice dated 25.08.2026.
10	9/9/2026	0710102091302023/10	RAJEEV BAKSHI VS. RAGHAV MOHAN BAKSHI	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 46 is missed in pdf as per mentioned in index.
11	9/9/2026	0710102022662026/8	ORIGIN APPLIANCES PRIVATE LIMITED VS. INDOSPIRIT BARS PRIVATE LIMITED	9/10/2026	1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach Latest order if latest order 08.09.2026 has not yet been uploaded. Without compliance or latest order we will not proceed document as per circular notice dated 25.08.2026.
12	9/9/2026	0710102017682026/1	LEADER MEDIA CORPORATION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
13	9/9/2026	0710102036372024/7	INCOME TAX OFFICER WARD 10 1 NEW DELHI VS. 1. REGISTRAR OF COMPANIES DELHI	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
14	9/9/2026	0710102075742026/1	SINCERELY FINANCE & INVESTMENT PRIVATE LIMITED VS. MILDZ TECHNOLOGIES PRIVATE LIMITED	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Only one page Tracking report uploaded in pdf. Kindly attach relevant document in pdf.
15	8/8/2026	0710102067132026/1	SUNITA GUPTA VS. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
16	5/7/2024	0710102039812024/5	CENTRAL BANK OF INDIA VS. RAVI BHOLA	9/10/2026	1. OCR missing in page no-43 to 60
17	5/7/2024	0710102039842024/3	CENTRAL BANK OF INDIA VS. LUV BHARDWAJ	9/10/2026	1. OCR missing in page no-43 to 60
18	9/9/2026	0710102054152026/1	MOHAMMAD ASLAM VS. INCOME TAX DEPARTMENT	9/10/2026	1. index is missing 2. main case number is missing in heading in pdf 3. double pdf uploaded kindly remove one 4. OCR is missing 5. supporting affidavit is missing
19	9/9/2026	0710102065852026/3	SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.	9/10/2026	1. Volume 1 and volume 2 separate index missed in pdf. 2. Kindly correct the volume 1 bookmarking according to your index. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Remove double pagination from page no 85,95 to 134, 223 to 229. 5. Page no 95,96,226 are not readable.
20	9/9/2026	0710102065852026/2	SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 95,96 are not readable. 3. Remove double pagination from page no 85,95 to 99,103 to 105, 110 to 134. 3. Uploaded file is incomplete as per your index. Only 195 pages are uploaded, Kindly upload complete pdf with vakalatnama and proof of service.

21	9/9/2026	0710102054582026/2	VIJENDER SHARMA	9/10/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Please note that page(s) No. 26,27,30,31,33,35 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. OCR missing
22	9/9/2026	0710102032792026/8	ATEN CAPITAL PRIVATE LIMITED	9/10/2026	1. double index attached in pdf. Kindly remove one. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
23	9/9/2026	0710102107992025/4	CRYSTAL CONSTRUCTION COMPANY VS. BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED	9/10/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3 Compliance Order and latest Order Not attached
24	5/26/2025	0710102045202025/2	BROWN BIRD ENTERPRISES PRIVATE LIMITED	9/10/2026	1. bookmarking link is not work properly
25	9/2/2026	0710102106482024/3	CANTERBURY REAL TECH PRIVATE LIMITED VS. CFM ASSET RECONSTRUCTION PRIVATE LIMITED	9/10/2026	As per the Compliance Order, the Rejoinder was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
26	9/2/2026	0710102106482024/3	CANTERBURY REAL TECH PRIVATE LIMITED VS. CFM ASSET RECONSTRUCTION PRIVATE LIMITED	9/10/2026	As per the Compliance Order, the Rejoinder was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
27	9/2/2026	0710102106482024/3	CANTERBURY REAL TECH PRIVATE LIMITED VS. CFM ASSET RECONSTRUCTION PRIVATE LIMITED	9/10/2026	As per the Compliance Order, the Rejoinder was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
28	9/2/2026	0710102106482024/3	CANTERBURY REAL TECH PRIVATE LIMITED VS. CFM ASSET RECONSTRUCTION PRIVATE LIMITED	9/10/2026	As per the Compliance Order, the Rejoinder was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
29	10/10/2024	0710102087052024/2	DEEPAK MAINI	9/10/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. Page no 20 to 23 are in wrong alignment.
30	10/10/2024	0710102087052024/3	DEEPAK MAINI	9/10/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. Remove double pagination from page no 128 to 153. 3. Page no 128 to 153, 236 to 327 are in wrong alignment. 4. Pagination missed in bookmarking.
31	7/2/2024	0710102055872024/11	VIHAAN43 REALTY PRIVATE LIMITED VS. ROSELAND BUILDTECH PRIVATE LIMITED	9/10/2026	1. counsel sign is missing in page no-10 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
32	2/9/2022	0710102011192022/10	PRABHDIT SINGH BATRA VS. JASPAL SINGH BATRA	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
33	9/9/2026	0710102069122026/1	SHAMSHER BAHADUR SINGH	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
34	9/9/2026	0710102112432025/43	DR. ANIL MISRA VS. NIHO CONSTRUCTIONS LIMITE	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. True copy missed in annexure.
35	9/10/2026	0710102012132026/5	BANK OF INDIA VS. M/S M.R. OVERSEAS PRVTATE LIMITED	9/10/2026	1. OCR missing in page no-15 2. Rs.3/- court fees put on blank space in vakalatnama 3. As per the Compliance Order, the reply was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
36	1/25/2021	0710102006962021/4	SIEMENS FINANCIAL SERVICES PVT. LTD VS. RAKESH SAXENA (PERSONAL GUARANTOR AND EX-DIRECTOR OF DURHA VITRAK PRIVATE LIMITED)	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
37	8/11/2026	0710102067722026/1	MR SARVESH KASHYAP RESOLUTION PROFESSIONAL OF FOR MS ANGLE INFRASTRUCTURE PRIVATE LIMITED VS. SHRI AMULYA KUMAR MISHRA SUSPENDED DIRECTOR ANGLE INFRASTRUCTURE PRIVATE LIMITED	9/10/2026	1. Pagination incomplete in index. 2. OCR missed in index.

38	9/9/2026	0710102067752026/2	MANISH KUMAR AGGARWAL VS. GSA ENTERPRISES PVT. LTD	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 93 to 99 are not readable.
39	9/9/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/10/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;;
40	8/10/2026	0710102067552026/1	DHL LOGISTICS PRIVATE LIMITED VS. SURYA GLOBAL FLEXIFILMS PRIVATE LIMITED	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking.
41	9/9/2026	0710102045222026/2	VJENDER SHARMA VS RAMKESH BASIST	9/10/2026	1. numbering is missing in bookmarking
42	9/9/2026	0710102067042026/1	INCOME TAX OFFICER WARD 11 1 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI	9/10/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
43	9/9/2026	0710102065322026/3	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/10/2026	1.The undertaking has not been considered by the Registry in view of the order dated 17.08.2026, which was uploaded on the NCLT website on 25.08.2026. Further, the first filing date of the present matter is 03.09.2026, and accordingly, the filing is delayed. Kindly file an undertaking explaining the delay with a valid and sufficient reason.
44	9/9/2026	0710102051002026/4	GURVINDER SINGH SURI AND ORS VS. KARSEWA INVESTMENTS LIMITED	9/10/2026	1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Vakalatnama is missing in pdf. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;;
45	8/8/2026	0710102067052026/1	MAHESHWARI TRADERS VS. NATIONAL TEXTILE CORPN LIMITED	9/10/2026	1. Pagination missed in bookmarking. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. Page no 6 to 20 are Hindi pages, Kindly attach the English translation. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 5. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
46	9/9/2026	0710102037742026/3	VISTRA ITCL INDIA LIMITED VS AVANTHA HOLDINGS LIMITED	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
47	9/9/2026	0710102037732026/4	VISTRA ITCL INDIA LIMITED VS AVANTHA HOLDINGS LIMITED	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
48	9/9/2026	0710102063582021/3	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VS RAJESH KUMAR AND ANR.	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.
49	9/9/2026	0710102101702022/3	STATE BANK OF INDIA VS. GIRISH BHATIA	9/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. counsel details incomplete in page no 4
50	9/9/2026	0710102002732020/84	ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
51	9/9/2026	0710102002732020/83	ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD	9/10/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
52	9/9/2026	0710102058252023/1	MANOJ KUMAR	9/10/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. As per the Compliance Order, the reply was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. OCR missing in page no-3,4
53	9/8/2026	0710102064382026/1	MM INDIA PRIVATE LIMITED VS EXPERION DEVELOPERS PRIVATE LIMITED	9/9/2026	1. Vakalatnama incomplete at page no 5, 25rs welfare ticket, 3rs court fees, both parties name and sign, counsel sign and date missed. 2. If its duplicate vakalatnama so remove it.
54	9/7/2026	0710102103142025/3	ALPAS CERA PRIVATE LIMITED VS. ALPAS EURO INDIA PRIVATE LIMITED	9/9/2026	1. OCR missing in pdf 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;; 3 LATEST ORDER not ATTACHED
55	2/26/2026	0710102016182026/6	VISHNU PRIYA GLOBAL INDIA PRIVATE LIMITED THROUGH VOLUNTARY LIQUIDATOR MR HEMANT SETHI	9/9/2026	1. numbering is missing in bookmarking

56	9/8/2026	0710102008712026/3	AVINASH LADHA VS. BANK OF BARODA (CONSORTIUM MEMBER BANK)	9/9/2026	1. As per the Compliance Order, the reply was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
57	9/7/2026	0710102023362023/1	VIRENDER CHAUDHARY	9/9/2026	1. Kindly attach compliance order
58	9/8/2026	0710102013512019/11	ORIENTAL BANK OF COMMERCE VS. SIDHARTHA BUILDHOME PRIVATE LIMITED	9/9/2026	1. index is missing 2. pagination is missing in pdf 3. Kindly ensure that the PDF is properly bookmarked with correct pagination.
59	9/7/2026	0710102036982023/3	RAJ KUMAR SINGAL VS CHAIRMAN MONITORING COMMITTEE	9/9/2026	1. Kindly attach compliance order 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record.";
60	10/15/2023	0710102090422023/9	LIBERIUM GLOBAL RESOURCES PRIVATE LIMITED VS. AMRITSAR MSW LIMITED	9/9/2026	1. Pagination missed in bookmarking in all volume. 2. Volume 1 separate index missed in pdf. 3. Kindly ensure that all pages of the Reply are duly signed. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 5. After page no. 18, the "Volume 1 Index" is inappropriately placed. Kindly remove the same and attach it after the Master Index in the PDF. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 7. Page no 2989 to 2992, 3727 to 3728, 4007 to 4008 are Hindi and Punjabi pages, Kindly attach English translation of these pages. 8. Page no 3021 and 3776 are blank pages, kindly remove it. 9. OCR missed in page no 3636,3652,3916,3932,3960 to 3979. 10. Page no 48,368 to 372, 376,377, 536,543,545, 700,701,727 to 729, 1225 to 1227, 2106,2888,3010,3691 to 3699,3726,3741 to 3744, 3971 to 3979, 4006,4021 to 4024 are not readable, Kindly attach clear and legible copy. 11. Index entry missed in bookmarking in every volume.
61	10/15/2023	0710102090422023/11	LIBERIUM GLOBAL RESOURCES PRIVATE LIMITED VS. AMRITSAR MSW LIMITED	9/9/2026	"1. pagination missed in bookmarking in all volumes in PDF. 2. Sign missed on every page of reply. 3. index vol 1 is missed in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. true copy sign missed on annexures. 6. OCR missed in all volumes in PDF. 7. blur the font size when we Zoom out (3691 to 3696,3698 3699, 3726, 3742, 3743, 3971, to 3979, 4006, 4021 to 4024). 8. index details missed in bookmarking in all Volumes in PDF. 9. font size very short from page no 1225 to 1228 and many more pages in PDF. 10. kindly remove blank page or true copy sign mention on pages 11. kindly translate the pages Hindi/Punjabi to English pages from 2989 to 2992, 3727 to 3728 and 4007 and 4008 .";
62	10/15/2023	0710102090422023/10	LIBERIUM GLOBAL RESOURCES PRIVATE LIMITED VS. AMRITSAR MSW LIMITED	9/9/2026	1. numbering is missing in bookmarking in all volumes 2. index detailing is missing in bookmarking in all volumes 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. OCR missing 5. Kindly ensure that all pages of the Reply are duly signed. 6. volume-wise index volume-1 missing 7. Kindly ensure that all annexures bear the endorsement "True Copy"; along with the signature in all volumes. 8. page no-700,701,1225 to upto, font size very small 9. page no-3691 to 3696,3698,3699,3726,3742,3743,3971 to 3979,4006,4021 to 4024 blur and not readable pages 10. Please note that page(s) No. 2989 to 2992,3727 to 3728,4007,4008 are in Hindi and other language. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 11. page no-3021 blank page. kindly remove it or give them true copy and sign
63	9/9/2026	0710102018222024/19	MS. KANTA AGARWALA VS. EXCLUSIVE CAPITAL LIMITED	9/9/2026	1. wrong file kindly file in IA
64	9/8/2026	0710102026982024/5	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/9/2026	1. OCR missing in page no-25 to 104 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record.";
65	4/16/2024	0710102033242024/8	MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED	9/9/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Page no 422 is blank. Kindly remove it or True copy sign on this page. 3. Page no 488 is in wrong alignment.
66	11/7/2024	0710102094692024/8	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/9/2026	1. Kindly attach the NCLT compliance order with relevant document. 2. Only NCLAT order uploaded in pdf.

67	9/8/2026	0710102094682024/4	RADINUTS DRY FRUITS PRIVATE LIMITED VS. MS SNJ SYNTHETICS LIMITED	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. As per the Compliance Order, the affidavit in Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
68	9/8/2026	0710102027592025/1	THE SOUTH INDIAN BANK LTD VS. ARVIND GARG LIQUIDATOR OF SAVEMAX WHOLESALE CLUB PRIVATE LIMITED	9/9/2026	1. Kindly attach the Latest order 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
69	9/8/2026	0710102031662025/7	MRS. ARCHANA AGGARWAL VS. IOC FASHIONS PRIVATE LIMITED	9/9/2026	1. Counsel sign missed in index. 2. Order Dt. 22.07.2025 missed in pdf as per mentioned in index. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
70	9/8/2026	0710102100432025/6	NEW LINE BUILDTECH PRIVATE LIMITED	9/9/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel details missed in index and page no 16. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
71	1/22/2026	0710102007402026/3	ANIL KASHI DROLIA	9/9/2026	1. index is missing 2. pagination is missing in pdf 3. Kindly ensure that the PDF is properly bookmarked with correct pagination. 4. Rs. 25/- welfare fees missing in vakalatnama
72	9/8/2026	0710102107202025/2	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (UPNEXT TEXTFAB INDIA PVT. LTD.)	9/9/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
73	9/7/2026	0710102016942026/3	ASHOK ARORA VS. ICICI BANK LIMITED	9/9/2026	1. Rs. 1/- court fees missing in vakalatnama
74	3/26/2026	0710102023132026/3	BHAVNA BANSAL RP VS. SUDHA BHATIA	9/9/2026	1. As per order dated 10.08.2026, the affidavit is missing in pdf
75	9/8/2026	0710102008642026/3	LAXMAN DAS LADHA VS. BANK OF BARODA (CONSORTIUM MEMBER BANK)	9/9/2026	1. As per the Compliance Order, the reply was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
76	9/7/2026	0710102027112026/8	EQUINOX INDIA PRIVATE LIMITED	9/9/2026	1. Please note that page(s) No. 33,122,127 to 133,144 to 154,200,218 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible.
77	9/7/2026	0710102035962026/11	MS MAMTA BINANI VSMS BINDU KAPOOR	9/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
78	9/8/2026	0710102039262026/3	SUNIL KUMAR AGRA AL LIQUIDATOR MIS TYBROS INDIA TOURS PVT LTD	9/9/2026	1. As per the Compliance Order, the affidavit was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. IA no missed in index.
79	5/14/2026	0710102039402026/4	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. Kindly attach latest order in pdf.
80	9/8/2026	0710102059002026/1	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 2518/2019, the compliance order is missing from the PDF. Kindly attach the same.
81	9/8/2026	0710102059042026/3	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 4480/2022, the compliance order is missing from the PDF. Kindly attach the same.
82	9/8/2026	0710102059042026/2	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 2518/2019, the compliance order is missing from the PDF. Kindly attach the same.
83	9/8/2026	0710102059042026/2	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 2518/2019, the compliance order is missing from the PDF. Kindly attach the same.
84	8/29/2026	0710102059042026/1	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Same pdf uploaded twice, kindly remove it once. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. As per the requested I.A. No. 4480/2022, the compliance order is missing from the PDF. Kindly attach the same.
85	8/29/2026	0710102059042026/1	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Same pdf uploaded twice, kindly remove it once. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. As per the requested I.A. No. 4480/2022, the compliance order is missing from the PDF. Kindly attach the same.

86	8/29/2026	0710102059042026/1	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Same pdf uploaded twice, kindly remove it once. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. As per the requested I.A. No. 4480/2022, the compliance order is missing from the PDF. Kindly attach the same.
87	8/29/2026	0710102059042026/1	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Same pdf uploaded twice, kindly remove it once. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. As per the requested I.A. No. 4480/2022, the compliance order is missing from the PDF. Kindly attach the same.
88	9/8/2026	0710102059042026/2	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 2518/2019, the compliance order is missing from the PDF. Kindly attach the same.
89	9/8/2026	0710102059042026/2	REAL VALUE INFOTECH PROJECTS PVT LTD VS. ANIL KOHLI	9/9/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the requested I.A. No. 2518/2019, the compliance order is missing from the PDF. Kindly attach the same.
90	8/19/2026	0710102069592026/1	SATISH CHAND BANSAL PROPRIETOR OF NITESH POLYCOMPOUNDS VS. NANOFIL TECHNOLOGIES PRIVATE LIMITED	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
91	9/7/2026	0710102103372020/22	ACREAGE PROPERTIES PRIVATE LTD VS. AMIT AGARWAL	9/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
92	9/7/2026	0710102103042023/4	VIKAS MALIK VS. ONE CITY INFRASTRUCTURE PRIVATE LIMITED	9/9/2026	1. Kindly attach compliance order
93	9/7/2026	0710102103020223/3	VIKAS MALIK VS. ONE CITY INFRASTRUCTURE PRIVATE LIMITED	9/9/2026	1. Kindly attach compliance order
94	1/7/2025	0710102001532025/7	SANJAY MEHRA	9/9/2026	1. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
95	9/8/2026	0710102002672026/5	BOHANG CRYSTAL STONE TECHNOLOGY PRIVATE LIMITED VS. M/S. EGREEN TOUR AND TRAVELS LIMITED (FORMERLY KNOWN AS KINGS AIRWAYS LIMITED)	9/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
96	9/7/2026	0710102101732025/2	PUNEET GOYAL VS. ANIL KUMAR MATA	9/9/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. volume-wise index missing 3. master index missing and volume-1 index incomplete 4. double pagination from page no- 16 to 999 5. kindly convenience compilation index and pdf take as annexures 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
97	9/8/2026	0710102047802026/3	DEEKSHA SHARMA VS. UMESH SINGHAL	9/9/2026	1. OCR missed in page no 95,96,368 to 385. 2. page no 208,209,229,230,231,280,281 are in wrong alignment. 3. As per the Compliance Order, the Reply was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 5. The compliance order dated 25.08.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
98	9/9/2026	0710102058772026/1	AGSMITH EXPORTS PRIVATE LIMITED	9/9/2026	"1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. bookmarking mandatory along with pagination. 3. kindly merge the documents and provide proper index along with pagination."
99	9/9/2026	0710102078572019/33	OYSTER STEEL & IRON PVT. LTD VS. ROYAL KITCHEN APPLIANCES PVT. LTD.	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Index missed in pdf. 4. Pagination missed in pdf. 5. Sign missed in every page of pdf. 6. Kindly ensure that OCR is applied to every page of the PDF. 7. Only Notice uploaded in pdf, kindly upload complete pdf.
100	8/3/2026	0710102064902026/1	MEGHDOOT VANLIYA PRIVATE LIMITED	9/9/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
101	8/12/2026	0710102068122026/3	STRIDE ONE CAPITAL PRIVATE LIMITED VS. VEDIC COSMECEUTICALS PRIVATE LIMITED	9/9/2026	1. As per the requested C.P.(IB) No. 370/(ND)/2026, the compliance order is missing from the PDF. Kindly attach the same. Also, please mention the date on which the Compliance Order and latest order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.

102	9/8/2026	0710102063942024/18	MUTHOOT FINCORP LIMITED VS. BHAWNA LATHER	9/9/2026	1. counsel details are incomplete in volume-1,2 index and master index 2. double pagination from page no-51 to 208
103	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/9/2026	1. counsel details are incomplete in index
104	9/8/2026	0710102063952024/7	MUTHOOT FINCORP LIMITED VS. BIJENDER SINGH LATHER	9/9/2026	1. counsel details are incomplete in index 2. double pagination from page no-37 to 42, 44
105	9/8/2026	0710102063982024/11	MUTHOOT FINCORP LIMITED VS. JOGINDER SINGH LATHER	9/9/2026	1. counsel details are incomplete in volume-1,2 index and master index 2. double pagination from page no-50 to 208
106	9/8/2026	0710102063972024/31	MUTHOOT FINCORP LIMITED VS. RAM NIWAS LATHER	9/9/2026	1. counsel details are incomplete in index 2. double pagination page no-37,40
107	4/13/2022	0710102028772022/7	M/S. SHANKER BROTHERS VSM/S. ENERGO ENGINEERING PROJECTS LTD.	9/9/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) .
108	9/8/2026	0710102047182023/7	AB SOYA PRIVATE LIMITED	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
109	9/2/2026	0710102113282025/5	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN	9/9/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
110	9/2/2026	0710102113282025/5	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN	9/9/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
111	9/2/2026	0710102113282025/5	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN	9/9/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
112	9/2/2026	0710102113282025/5	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN	9/9/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
113	9/8/2026	0710102007892026/40	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	9/9/2026	1. double pagination from page no-54 to 66 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
114	9/8/2026	0710102007892026/39	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	9/9/2026	1. double pagination from page no-55 to 67 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 4. Page No(s). 149 to 152 are not clear. Kindly upload legible copies of the said pages. If not, then you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
115	9/8/2026	0710102007892026/38	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	9/9/2026	1. OCR missing in page no-1 to 26,236 to 394,703 to 741 2. As per the Compliance Order dated 12.03.2026, the reply was required to be filed within 3 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Latest order 4. Rs. 3/- court fees put on blank space in vakalatnama
116	9/7/2026	0710102021132026/6	JASMINDER KAUR THROUGH LRS ORS VS. PAWAN KUMAR GARG (ERP) & ORS.	9/9/2026	1. Kindly attach compliance order
117	9/7/2026	0710102022662026/6	ORIGIN APPLIANCES PRIVATE LIMITED VS. INDOSPIRIT BARS PRIVATE LIMITED	9/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
118	5/6/2026	0710102037012026/4	DEEPAK MITTAL VS. VISHNU BHAGWAN	9/9/2026	1. Pagination missed in index. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
119	9/8/2026	0710102043592026/1	MANAK VANLIYA PRIVATE LIMITED	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
120	9/8/2026	0710102072772026/2	CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
121	9/8/2026	0710102072772026/1	CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN	9/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination.
122	9/7/2026	0710102055892022/2	SAROJ GOYAL VSPUMA REALTORS PRIVATE LIMITED	9/8/2026	1. Kindly attach the Compliance Order. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."

123	6/8/2026	0710102046562026/1	ASREC INDIA LIMITED VS	9/8/2026	1. bookmarking mandatory along with pagination. 2. As per the Compliance Order dated 21.08.2026, the additional affidavit was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. 3. true copy sign missed on Annexures.
124	9/7/2026	0710102082462020/2	SANJEEV SHARMA VS. PUMA REALTORS PRIVATE LIMITED	9/8/2026	1. OCR missing in page no-1 to 8, 11 to 21 2. Kindly attach compliance order 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
125	9/7/2026	0710102061022026/1	DAVINDER KAUR VS. I3 INFOSYSTEM PRIVATE LIMITED	9/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. In Affidavit email addresses are blur.
126	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
127	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
128	9/7/2026	0710102086592023/3	MONITORING COMMITTEE VS. PUMA REALTORS PRIVATE LIMITED	9/8/2026	1. Kindly attach compliance order 2. Rs. 25/- welfare fees missing in vakalatnama 3. bookmarking link is not work properly
129	9/7/2026	0710102052972026/1	HARVINDER SINGH VS. ABHIMANYU MITTAL	9/8/2026	1. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 2. Please note that page(s) No. 199 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. OCR missing in page no-160,168 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
130	9/6/2026	0710102102942025/3	KANWARPAL VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED	9/8/2026	1. Date missed in vakalatnama.
131	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
132	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
133	9/7/2026	0710102081752024/4	PUNJAB NATIONAL BANK VS. DANISH KHAN	9/8/2026	1. counsel details are missing in index 2. in pdf pagination is incomplete 3. OCR missing in page no-1 to 10 3. As per the Compliance Order, the written submission was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach Latest order
134	9/7/2026	0710102081772024/5	PUNJAB NATIONAL BANK VS. INTKHAB RANA	9/8/2026	1. counsel details are missing in index 2. OCR missing in page no-1 to 11 3. As per the Compliance Order, the written submission was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach Latest order
135	9/7/2026	0710102081732024/5	PUNJAB NATIONAL BANK VS. SHAHNAWAZ RANA	9/8/2026	1. counsel details are missing in index 2. OCR missing in page no-1 to 11 3. As per the Compliance Order, the written submission was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach Latest order
136	9/7/2026	0710102048812023/1	VIJAY KUMAR BAWEJA VS. PAWAN KUMAR GARG	9/8/2026	1. as per this I.A. No. 3274 of 2023 court does not gave any direction for reply as per attached order dated 06.07.2026 n this PDF. kindly attach the compliance order

137	8/12/2026	0710102068262026/2	** WILL BE AUTO FILLED LATER	9/8/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
138	8/12/2026	0710102068282026/2	** WILL BE AUTO FILLED LATER	9/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
139	9/7/2026	0710102103002023/3	VIKAS MALIK VS. ONE CITY INFRASTRUCTURE PRIVATE LIMITED	9/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
140	9/5/2026	0710102109262024/69	LG ELECTRONICS INDIA PVT LTD VS. PRECIOUS HOSPITALITY AND LEISURE PRIVATE LIMITED	9/8/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) .
141	9/7/2026	0710102009022025/1	VIKAS MALIK VS. PUMA REALTORS PRIVATE LIMITED	9/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
142	9/7/2026	0710102009012025/1	VIKAS MALIK VS. PUMA REALTORS PRIVATE LIMITED	9/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
143	9/6/2026	0710102042862024/5	DRESIER COMMODITIES PRIVATE LTD VS. CS VEKAS KUMAR GARG	9/8/2026	1. Index mandatory in pdf. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Same pdf uploaded twice, kindly remove it once.
144	8/4/2026	0710102065322026/2	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/8/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
145	9/7/2026	0710102065322026/1	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/8/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
146	9/7/2026	0710102009002025/1	VIKAS MALIK	9/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
147	9/7/2026	0710102065322026/1	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/8/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
148	9/7/2026	0710102065322026/1	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/8/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
149	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
150	9/7/2026	0710102086032025/4	VIRENDER PAL SINGH VS. M/S METENERE LIMITED & ANR	9/8/2026	1. Rs. 3/- court fees and Rs. 25/- welfare fees missing in vakalatnama 2. As Order dated 12.08.2026 there is no direction to file Reply Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
151	9/5/2026	0710102090402025/2	MUKESH TYAGI VS. KIRVSY PHARMACEUTICALS PRIVATE LIMITED	9/8/2026	1. As per the Compliance Order, the affidavit was required to be filed within Five days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Order dated 03.09.2026 missed in pdf as per mentioned in index.
152	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
153	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF

154	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
155	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	9/8/2026	1. bookmarking pagination is mismatch according to your PDF. 2. mismatch the petition number according on mention in index and PDF pages 3. kindly mention the main IA in which court was directed 4. one Rs. court fee missed and twenty five Rs. welfare ticket missed on vaklatanama 5. page no 31, 32, 42, 43, 44, 45, 46, 47, 48, is not readable kindly attach the type copy 6. OCR missed pages are 123, 124, 126 44 to 48 in PDF
156	9/7/2026	0710102065322026/1	RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR	9/8/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
157	9/1/2026	0710102052402026/1	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/8/2026	1. in page no-20 date missed in vakalatnama 2. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
158	9/7/2026	0710102043442024/4	DEEPA CHADHA VSAPM INFRASTRUCTURE PRIVATE LTD. AND ANR.	9/8/2026	1. as per this I.A. No. 2713 of 2024 court does not gave any direction for reply as per attached order dated 06.07.2026 n this PDF. kindly attach the compliance order
159	9/7/2026	0710102071172026/2	NEERAJ CHOPRA VS. VIKRAM BAJAJ RP OF AMR INFRASTRUCTURE PROJECTS LTD.	9/8/2026	1. The compliance order 01.09.2026 has not yet been uploaded. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
160	9/7/2026	0710102058622022/2	AMANAT MASIH VS. ONE CITY INFRASTRUCTURE PVT LTD	9/8/2026	1. Kindly attach the Compliance Order. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
161	9/7/2026	0710102009662020/1	PARAMJIT SINGH SAINI VS. PUMA REALTORS PRIVATE LIMITED	9/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
162	9/1/2026	0710102052402026/1	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/8/2026	1. in page no-20 date missed in vakalatnama 2. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
163	9/1/2026	0710102052402026/1	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/8/2026	1. in page no-20 date missed in vakalatnama 2. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
164	9/6/2026	0710102023312026/8	MANTECH LEASING AND FINANCE PRIVATE LIMITED VS. SALASAR FAN FABRIKEN PRIVATE LIMITED	9/8/2026	1. As per the Compliance Order, the Ledger account was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Same pdf uploaded twice, kindly remove it once.
165	9/7/2026	0710102060922026/2	NARENDRA SINGH RAWAT VSELEGANT INFRACON PVT LTD	9/8/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index is missing 3. pagination is missing in pdf
166	8/23/2025	0710102074312025/6	VIKRAM BAJAJ RESOLUTION PROFESSIONAL FOR AMR INFRASTRUCTURE LIMITED VS. SURENDER KUMAR SINGHAL MR. RAMAN AGGARWAL AND MR. RAJAT SINGHAL (KRISH GROUP)	9/8/2026	1. The compliance order 01.09.2026 has not yet been uploaded . Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
167	9/7/2026	0710102020332026/14	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	9/8/2026	The compliance order has not yet been uploaded. Therefore, I am unable to forward the matter to the court, as no document can be forwarded without the order.
168	9/1/2026	0710102052402026/1	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/8/2026	1. in page no-20 date missed in vakalatnama 2. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
169	9/7/2026	0710102074842026/1	SUDHA BHATIA VS. TATA CAPITAL LIMITED	9/8/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Affidavit is missing 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

170	8/21/2026	0710102071172026/3	NEERAJ CHOPRA VS. VIKRAM BAJAJ RP OF AMR INFRASTRUCTURE PROJECTS LTD.	9/8/2026	1. The compliance order 01.09.2026 has not yet been uploaded. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
171	9/7/2026	0710102090772021/4	PERMINDER SINGH PANNU VS. PAWAN KUMAR GARG RESOLUTION PROFESSIONAL M/S PUMA REALTORS PVT. LTD	9/8/2026	1. Kindly attach compliance order 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
172	9/7/2026	0710102101192022/4	JARNAIL SINGH SANDHU VS. ONE CITY INFRASTRUCTURE PRIVATE LIMITED	9/8/2026	1. Kindly attach compliance order
173	9/7/2026	0710102040482026/2	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/8/2026	1. The compliance order dated 25.08.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
174	7/16/2026	0710102059162026/1	AJAY KUMAR GUPTA VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	9/8/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 3. Kindly ensure that OCR is applied to every page of the PDF.
175	9/4/2026	0710102046042026/1	MSC AGENCY INDIA PRIVATE LIMITED ANR VS. MANISH AGRAWAL	9/8/2026	1. OCR missed in PDF. 2. As per the Compliance Order dated 24.08.2026, the affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
176	9/4/2026	0710102046042026/1	MSC AGENCY INDIA PRIVATE LIMITED ANR VS. MANISH AGRAWAL	9/8/2026	1. OCR missed in PDF. 2. As per the Compliance Order dated 24.08.2026, the affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
177	9/4/2026	0710102046042026/1	MSC AGENCY INDIA PRIVATE LIMITED ANR VS. MANISH AGRAWAL	9/8/2026	1. OCR missed in PDF. 2. As per the Compliance Order dated 24.08.2026, the affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
178	9/4/2026	0710102046042026/1	MSC AGENCY INDIA PRIVATE LIMITED ANR VS. MANISH AGRAWAL	9/8/2026	1. OCR missed in PDF. 2. As per the Compliance Order dated 24.08.2026, the affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
179	9/3/2026	0710102013432024/10	VEKAS KUMAR GARG VSKUNWARPREET SINGH	9/7/2026	"1. bookmarking mandatory along with pagination. 2.The compliance order dated 01.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
180	9/3/2026	0710102043532024/3	DEBASHIS NANDA	9/7/2026	1. as per this I.A. No. 2789 of 2024 court does not gave any direction for written submission as per attached order dated 20.08.2026 n this PDF.
181	9/4/2026	0710102086642024/6	G S BROTHERS THROUGH ITS PROPRIETOR MR. RAJEEV KUMAR VS. SANDEEP GOEL INTERIM RESOLUTION PROFESSIONAL JTPL PRIVATE LIMITED	9/7/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
182	9/4/2026	0710102020902025/3	MR.DEEPAK MAINI (RESOLUTION PROFESSIONAL OF M/S CMI LIMITED) VS. HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED	9/7/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
183	9/5/2026	0710102037202025/6	MNEC MKS JV VS. WAPCOS LIMITED	9/7/2026	1. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
184	9/5/2026	0710102045952025/5	MRS. REKHA GUPTA & ORS. VS. MR. GAURAV KATIYAR	9/7/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
185	9/3/2026	0710102065782026/1	TANUJ KUMAR BHATNAGAR	9/7/2026	1. bookmarking mandatory and along with pagination.
186	9/3/2026	0710102049652026/4	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS GRANDSTAR REALTY PVT LTD VS. MR. NISHANT AGARWAL	9/7/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Supporting Affidavit is missing 4. OCR missing 5. Page No(s). 8 to 11 are not clear. Kindly upload legible copies of the said pages. If not, then you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.

187	9/4/2026	0710102020662026/2	MR. SANTANU KUMAR SAMANTA INTERIM RESOLUTION PROFESSIONAL PARAMOUNT COACHING CENTRE PRIVATE LIMITED VS. RAJEEV SAUMITRA SUSPENDED DIRECTORS OF	9/7/2026	1. kindly attach the latest order. 2. As per the Compliance Order dated 24.03.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
188	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
189	9/4/2026	0710102016102025/19	ANKUR KUMAR	9/7/2026	1. in accordance with the compliance order dated 03.08.2026, the written submission does not mention whether any instruction was issued please highlight the section containing that instruction in the order.
190	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
191	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
192	9/4/2026	0710102006582026/4	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. no compliance order attached, therefore i cannot forward this document to the court, no document can be forwarded without order.
193	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
194	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
195	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
196	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatanama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.

197	9/5/2026	0710102016212025/9	PREETI AGGARWAL VS. JETAIR PRIVATE LIMITED & OTHERS	9/7/2026	no of objection 1. kindly separately file all vakalatnama
198	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatnama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
199	9/3/2026	0710102037262026/2	VIVEK PARTI VSKAWALJIT SINGH	9/7/2026	1. in accordance with the compliance order dated 20.07.2026, (IA-2158/ND/2026) the Affidavit does not mention in this order on this IA.
200	8/24/2026	0710102006582026/3	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	9/7/2026	1. Remove double pagination in PDF. 2. Kindly mention the corresponding Hindi pages and type copy on the English translated copy wherever applicable in the PDF. 3. date missed on vakalatnama page no 160. 4. kindly attach the latest order 5. As per the Compliance Order dated 13.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
201	9/3/2026	0710102098442025/3	MR NARENDRA SINGH VS. MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL MS SHREE VARDHAMAN INFRAHEIGHTS PRIVATE LIMITED	9/7/2026	1. kindly attach the compliance order. 2. bookmarking mandatory along with pagination.
202	5/4/2026	0710102036332026/5	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	9/7/2026	1. true copy sign missed on annexures in volume 1 in PDF. 2. pages not readable kindly attach the clear pages are 138, 139, 141 in PDF. 3. As per the Compliance Order dated 18.05.2026, the reply was required to be filed in two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted 3. kindly attach the latest order. 4. date missed on vakalatnama in PDF
203	9/3/2026	0710102044062026/2	GKM STEELS VS. NKG INFRASTRUCTURE LIMITED	9/7/2026	1. wrong file, kindly file in IA
204	9/5/2026	0710102044492026/3	MR SUMIT SHARMA RESOLUTION PROFESSIONAL OF M S CREW BOS PRODUCTS LIMITED VSRAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION RIICO	9/7/2026	1. Kindly attach the Latest Order
205	9/3/2026	0710102060702026/1	AIR FORCE STATION LEH VS. MR DINKAR TIRUVANNADAPURAM VENKATASUBRAMANIAN	9/7/2026	1. As per the Compliance Order dated 07.08.2026, the Reply was required to be filed in ten days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. 2. kindly attach the latest order.
206	9/7/2026	0710102061622026/5	MS MAMTA BINANI RESOLUTION PROFESSIONAL OF IMAGINE ESTATE PRIVATE LIMITED VSMS BINDU KAPOOR	9/7/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2 bookmarking pagination not done
207	9/3/2026	0710102022772024/10	MR. SHUBH GAUTAM VS. KREZON SPECIALITIES PRIVATE LIMITED	9/7/2026	1. Copy of vakalatnama missed in PDF.
208	2/21/2025	0710102016822025/9	CANARA BANK VS. MR. RAMESH HANDA	9/7/2026	1. bookmarking mandatory along with pagination. 2. copy of vakalatnama missed in PDF.
209	9/5/2026	0710102016562025/3	DINESH TYAGI VS. MR. HARSH KUMAR ARORA	9/7/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. As per your Undertaking the filling number is 0710102036432026 which is mismatch to additional filing number 0710102016562025/3 and Kindly attach the prescribed NCLT undertaking Form Annexure-2 format
210	9/3/2026	0710102013432024/11	VEKAS KUMAR GARG VSKUNWARPREET SINGH	9/7/2026	1. bookmarking mandatory along with pagination. 2. The compliance order dated 01.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
211	9/5/2026	0710102032932025/7	RAVINDER SINGH VS. NYSAA RETAIL PRIVATE LIMITED	9/7/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."

212	9/6/2026	0710102032932025/8	RAVINDER SINGH VS. NYSAA RETAIL PRIVATE LIMITED	9/7/2026	1.as per the compliance order the reply was to be filed with in ten days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the vakalatanama copy in pdf
213	9/3/2026	0710102101122022/7	STATE BANK OF INDIA (THROUGH SH. PRABHAT RANJAN SINGH (RESOLUTION PROFESSIONAL) VS. SMT. RADHA PRAKASH (PERSONAL GUARANTOR TO KARMIC ENERGY PVT. LTD. THE CORPORATE DEBTOR)	9/7/2026	In the Compliance Order, please highlight the relevant portions that have been complied with.
214	9/5/2026	0710102013432024/12	VEKAS KUMAR GARG VSKUNWARPREET SINGH	9/7/2026	1. bookmarking mandatory along with pagination. 2. three Rs. court fee and twenty five Rs. welfare ticket missed on vakalatanama
215	9/5/2026	0710102048112026/1	AU SMALL FINANCE BANK LIMITED VS. VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED	9/7/2026	1. File is incomplete. kindly upload all documents as per your bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
216	9/3/2026	0710102013432024/8	VEKAS KUMAR GARG VSKUNWARPREET SINGH	9/7/2026	1. .The compliance order dated 01.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order. 2. true copy sign missed on annexures
217	9/3/2026	0710102036772026/2	VIVEK PARTI VS. JATINDER SINGH	9/7/2026	1. in accordance with the compliance order dated 20.07.2026, (IA-2158/ND/2026) the Affidavit does not mention in this order on this IA
218	9/3/2026	0710102013432024/9	VEKAS KUMAR GARG VSKUNWARPREET SINGH	9/7/2026	1. The compliance order dated 01.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
219	9/4/2026	0710102042242026/1	ARGL LIMITED VSREGIONAL PROVIDENT FUND COMMISSIONERII	9/7/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index is missing 3. pagination is missing in pdf 4. counsel details are missing in last page of Written Submission 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
220	9/5/2026	0710102050212026/1	PRAVEEN KUMAR RATHI VS. MANOJ KUMAR ANAND INTERIM RESOLUTION PROFESSIONAL OF PARSVNATH DEVELOPERS LIMITED	9/7/2026	1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
221	7/29/2026	0710102063382026/1	IIFL MANAGEMENT SERVICES LIMITED VS. ANTARCTICA PROPERTIES COMPANY LIMITED	9/7/2026	1. bookmarking mandatory along with pagination.
222	9/3/2026	0710102049522023/7	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	9/3/2026	1. According to your order "Petitioner No. 5 to place on record a true, correct and complete memo of parties, disclosing the actual status of Petitioner Nos. 3, 6 and 7, together with an appropriate application for impleadment of the legal heirs of Petitioner No. 3 and for regularization of representation of Petitioner Nos. 6 and 7" but you file Reply 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
223	9/1/2026	0710102036522026/2	MANOJ KUNWAR VS. SSM INDUSTRIES LIMITED	9/3/2026	1.page no 71,72, 76 to 90. 293,294, 951 to 975. 1340,1341, 1332 to 1361.1371 to 1375. 1377 to 1394. 1432 to 1436. 1481, are pages not clear in pdf. 2.kindly attach the latest order in pdf. 3.kindly attach the vakalatanama copy in pdf.
224	9/2/2026	0710102047282026/1	PIONEER PUBLICITY CORPORATION PVT. LTD. VS. JALESH KUMAR GROVER	9/3/2026	1.as per the compliance order the reply was to be filed with in ten days , kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index.
225	9/1/2026	0710102048052026/1	RAJ KUMAR SONI VS. MR VIKRAM BAJAJ RESOLUTION PROFESSIONAL FOR AMR INFRASTRUCRE LIMITED	9/3/2026	1.kindly attach the compliance order and the latest order if any.
226	4/7/2021	0710102027572021/3	HARI PRAKASH AGGARWAL VS. NILESH SHARMA	9/3/2026	1.as per the compliance order the reply was to be filed with in three weeks, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index.
227	9/2/2026	0710102064402025/10	MR. KAMAL BANSAL THROUGH POWER OF ATTORNEY HOLDER I.E. MAHESH GARG VS. MR. SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR M/S. VARDHMAN INFRADEVELOPERS PVT. LTD.	9/3/2026	1. As per the Compliance Order, the written submission was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
228	9/2/2026	0710102060202025/7	AJIT THOMAS VSM/S DEVRAT DEVELOPERS LIMITED	9/3/2026	1.kindly attach the compliance order and the latest order if any. 2.affidavit missed in pdf
229	9/2/2026	0710102029752024/4	BOON BIOCHEMICALS (INDIA) PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	9/3/2026	1.kindly file as an IA
230	9/2/2026	0710102011502025/5	VANTAGE BIOTECH PVT LTD VS. N/A	9/3/2026	1.kindly file as an IA

231	9/2/2026	0710102031322026/3	4PL SCM TECHNOLOGIES PRIVATE LIMITED VS. B9 BEVERAGES LIMITED	9/3/2026	1.as per the compliance order the affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf. 3. Please correctly fill in the undertaking column regarding the defect.
232	9/2/2026	0710102112352025/2	CHAYA GUPTA	9/3/2026	1. there is no mention of affidavit of service in order dated 04.08.2026 in IA(Dis.)- 44/2025
233	9/1/2026	0710102026302024/2	IDBI BANK LTD VS. SUBHASH KUMAR KUNDRA	9/3/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
234	9/1/2026	0710102103742024/6	NEELAM RANA TIWARI VS. SANJAY MEHRA RESOLUTION PROFESSIONAL OF PUSHPA BUILDERS LTD.	9/3/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign is missing in index 3. pagination is missing in index and pdf 4. counsel sign is missing in last page of Written Submission 5. double pdf uploaded kindly remove one 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
235	9/3/2026	0710102039742025/6	UCO BANK VS. MVL LIMITED	9/3/2026	1. As per the Compliance Order, the Rejoinder was required to be filed within Three days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
236	9/2/2026	0710102039742025/5	UCO BANK VS. MVL LIMITED	9/3/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
237	9/1/2026	0710102036412026/6	ASHISH SINGH RESOLUTION PROFESSIONAL VS VINEET GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS GOLDEN PEACOCK RESIDENCE PVT LTD	9/3/2026	1. As per the Compliance Order, the rejoinder was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach Latest order 3. As per order dated 17.07.2026 "file the rejoinder to the reply filed by R-2" but in pdf rejoinder to the reply filed by R-1
238	9/1/2026	0710102083902023/7	DAILY DAIRY ESSENTIALS THROUGH PARTNER MURARI LAL VS. GOODHEALTH INDUSTRIES PRIVATE LIMITED	9/3/2026	1. numbering is missing in bookmarking 2. counsel details are incomplete in index 3. Kindly ensure that all pages of the Reply are duly signed. 4. date is missing in vakalatnama 5. Please note that page(s) No. 13 is in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
239	9/1/2026	0710102039492026/2	MR RAJNEESH KUMAR AGGARWAL LIQUIDATOR FOR DIVYAM DEVELOPERS PRIVATE LIMITED VS. STATE TAX DEPARTMENT	9/3/2026	1. as per order dated 30.07.2026 no direction are given to bring proof of service on record 2. as per order dated 18.05.2026, the Compliance Order was required take steps within three days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
240	9/1/2026	0710102044802026/5	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	9/3/2026	1. OCR missing in page no-1 to 21, 38 to 41, 50 to 62, 83 to 107 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
241	9/2/2026	0710102028592025/4	M/S. VRC CONSTRUCTION INDIA LTD VS. JASMINE BUILD MART PRIVATE LIMITED	9/3/2026	1.kindly attach the compliance order and the latest order if any.
242	9/1/2026	0710102030132023/10	ASHU GUPTA VS. SIEMENS FINANCIAL SERVICES PVT. LTD.	9/3/2026	1. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
243	9/2/2026	0710102095812021/10	LT. SH HARISH KUMAR (THROUGH ITS LR,S) VS . NCR HEALTHWAYS PVT LTD	9/3/2026	1. OCR missing in page no-41 to 99 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
244	9/1/2026	0710102068552023/24	SIDH LOGISTICS PRIVATE LIMITED	9/3/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign is missing in index 3. OCR missing 4. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. Kindly attach Latest order
245	9/2/2026	0710102003752026/4	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)	9/3/2026	1.page no 1 to 31. 211 to 229. 323 to 328. 399 to 503.are pages OCR missed in pdf

246	9/2/2026	0710102003762026/3	KOTAK MAHINDRA BANK VS. DR. LEKHRAJ BAJAJ	9/3/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.pagination missed in bookmarking not done.
247	9/2/2026	0710102057192026/9	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT LTD	9/3/2026	1.as per the compliance order the reply was to be filed with in three days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the vakalatnama copy in pdf
248	9/2/2026	0710102043952025/6	MR. VANEET BHATIA RESOLUTION PROFESSIONAL SHARDA MA ENTERPRISES PRIVATE LIMITED VS. STATE BANK OF INDIA	9/3/2026	1.same pdf uploaded kindly remove extra pdf. 2.bookmarking mandatory with pagination 3.index missed in pdf. 4.need every pages sign in pdf 5.kindly attach the compliance order and the latest order if any. 6.affidavit missed in pdf 7.proof of service missed in pdf
249	9/2/2026	0710102049522023/6	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	9/3/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
250	9/2/2026	0710102053872026/1	ANAL GUPTA VS. BUYOUT RETAIL INDIA PRIVATE LIMITED	9/3/2026	1.kindly attach the compliance order and the latest order if any. 2.need every pages sign in reply.
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					